

**Before The Hon'ble National Green Tribunal  
Eastern Zone Bench, Kolkata**

OA No. 103/2025/EZ

Mahendra Prakash Soren

...Applicant(s)

**Versus**

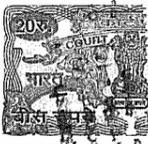
State of Jharkhand & Ors.

...Respondent(s)

**Sub: Counter Affidavit**

**INDEX**

Sl. No.	Annexures	Particulars	Page No.
		Counter Affidavit	1-11
1.	<u>Annexure - A/R14</u>	True/Xerox copy of Letter No. - 151, dated - 12.07.2024.	12 - 14
2.	<u>Annexure - B/R14</u>	True/Xerox copy of Inspection Report of Joint Committee constituted by Hon'ble National Green Tribunal on 20.08.2025.	15 - 180
3.	<u>Annexure - C/R14</u>	True/Xerox Copy of Letter No.- 347 dated 02.11.2023	181 - 209
4.		VAKALATNAMA	



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19/11/25

Before The Hon'ble National Green Tribunal  
Eastern Zone Bench, Kolkata

OA No.103/2025/EZ

Mahendra Prakash Soren ...Applicant(s)

Versus

State of Jharkhand & Ors. ...Respondent(s)

CA-186/11  
Amor 12 to 209  
At yadao  
19/11/25

**Counter Affidavit on behalf of Respondent no. 14 i.e. State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.**

I, Smitha Pankaj, Daughter of Shri P.N. Pankajakshan aged about 45 years, presently posted as Ex-Officio Member Secretary in the State Level Environment Impact Assessment Authority (hereinafter called SEIAA), Jharkhand, Ranchi do hereby solemnly affirm and state as follows:-

1. That it is stated that this Hon'ble Tribunal vide order dated 01.07.2025 as contained in para 13 were pleased to implead State Level Environment Impact Assessment Authority (SEIAA), Jharkhand as Respondent no. 14.

2. That it is stated that i am well acquainted with the present original application and competent to swear the present counter affidavit.
3. That, it is stated and submitted that constitution of SEIAA has been done by Ministry of Environment, Forest and Climate Change, Govt. of India under the provisions of EIA Notification, 2006 for the purpose of granting EC of category 'B' project as specified in the schedule of EIA Notification, 2006.
4. That, it is stated that the applicant has made the following prayers in the instant Original Application :-
  - a) That the Hon'ble Tribunal may be pleased to issue direction to respondent no. 4 authority to close the stone crusher of Respondent no. 7 to 13 as its running against the guideline issued by CPCB.
  - b) That the Hon'ble Tribunal may be pleased to issue direction to respondent no. 4 authority to revoke the CTO as it is

causing immense air pollution and not complying the CPCB Norms.

c) That the Hon'ble Tribunal may issue Direction for imposing Environmental Compensation on the Respondent no. 7 to 13 according to the Polluter Pays Principle.

d) Any other Relief Which The Hon'ble Tribunal deem Fit may also be accorded in favor of Petitioner.

5. That, it is stated and submitted that main facts involved in the instant Original Application is as follows:

a) That, Applicant has alleged that M/s Pakur Black Rock Stone Works, M/s Noorujjaman Shekh, Partner of NJP Stone Works, M/s Noorujjaman Shekh, M/s New Four Star Stone Works, M/s Four Star Stone Works and M/s Jai Guru Stone Works are operating in violation of the mandatory terms of Environmental Clearance (EC), Consent to Operate (CTO) causing damage to the Environment by

creating huge clouds of dust without installing any dust suppression mechanism.

- b) That, it is stated that out of above 7 units SEIAA has granted Environmental Clearance to five units namely M/s Dada Bhai Stone Works, M/S NJP Stone Works, M/s Four Star Stone Works, M/s New Four Star Stone Works and M/s Jay Guru Stone Works and details are given as follows:

Sl. No.	Project Details	SEAC Meeting in which projects are recommended for EC	SEIAA Meeting in which decision was taken for grant of EC	EC Letter No. with Date
1.	Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at Village : Bishanpur, Tehsil : Hiranpur, Distt. : Pakur, Jharkhand (2.48 Ha).	95th Meeting of SEAC, dated - 15th - 22nd July, 2022.	96 <sup>th</sup> Meeting of SEIAA dated - 26 <sup>th</sup> , 27 <sup>th</sup> & 28 <sup>th</sup> July, 2022.	EC letter no. : EC/SEIAA/2021-22/2405/2021/198, dated : 02.08.2022
2.	Siulidanga Stone Mine of M/S NJP Stone Works at Village- Sulidanga, P.O+P.S- Hiranpur, Distt.- Pakur, Jharkhand (2.53 Ha).	82 <sup>nd</sup> Meeting of SEAC, dated - 04 <sup>th</sup> - 07 <sup>th</sup> November, 2019	84 <sup>th</sup> Meeting of SEIAA dated - 08 <sup>th</sup> November, 2019	EC letter no. : EC/SEIAA/2018-19/2275/2019/691, dated : 08.11.2019

4d

3.	Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Village : Pratappur & Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.65 Ha).	90 <sup>th</sup> Meeting of SEAC, dated - 14 <sup>th</sup> , 15 <sup>th</sup> , 16 <sup>th</sup> , 17 <sup>th</sup> & 18 <sup>th</sup> September, 2021	92 <sup>nd</sup> Meeting of SEIAA dated - 20 <sup>th</sup> , 21 <sup>st</sup> & 22 <sup>nd</sup> September, 2021.	EC letter no. : EC/SEIAA/2021-22/2414/2021/136, dated : 23.09.2021
4.	Siulidanga Stone Mine of M/s New Four Star Stone Works, Mouza : Siulidanga, P.S. : Hiranpur, Distt. : Pakur, Jharkhand (1.72 Ha).	85 <sup>th</sup> Meeting of SEAC, dated - 19 <sup>th</sup> - 21 <sup>st</sup> January, 2021	87 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> January, 2021	EC letter no. : EC/SEIAA/2020-21/2295/2021/156, dated : 27.01.2021
5.	Mansinghpur Stone Mine of M/s Jay Guru Stone Works, Village : Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.98 Ha).	109 <sup>th</sup> Meeting of SEAC, dated - 09 <sup>th</sup> - 13 <sup>th</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023	EC letter no. : EC/SEIAA/2023-24/2982/2023/347, dated : 02.11.2023

c) That, it is stated that the Environmental Clearance of Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Village : Pratappur & Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.65 Ha) (which is at

serial no. 3 of tabular statement) has been withdrawn by SEIAA vide Letter No. - 151, dated - 12.07.2024 based on the report of District Mining Officer, Pakur issued by Memo No. - 602/M, dated - 13.05.2024.

True/Xerox copy of Letter No. - 151, dated - 12.07.2024 is annexed herewith and marked as **Annexure-A/R14** to this instant Counter Affidavit.

d) That, Hon'ble National Green Tribunal through its order dated 01.07.2025 as contained in Para 17 were pleased to constitute a fact finding Committee comprising the following Members:

- i. District Magistrate / Deputy Commissioner, District – Pakur, Jharkhand or his representative not below the rank of Additional District Magistrate (ADM).
- ii. Senior Scientist, Central Pollution Control Board; and

iii. Senior Scientist, Jharkhand State Pollution Control Board.

e) That, the above fact finding Committee visited and inspected the site on 20.08.2025 and submitted it's report before Hon'ble National Green Tribunal on 06.11.2025.

6. That, it is stated and submitted that the fact finding Committee constituted by Hon'ble National Green Tribunal has given following recommendations for Stone Mines in it's report after inspection:

- i. The Mining Units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.
- ii. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records and ensure the

effective use of mine water for sprinkling and other dust control activities.

- iii. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

True/Xerox copy of Inspection Report of Joint Committee constituted by Hon'ble National Green Tribunal on 20.08.2025 is being attached herewith and marked as **Annexure - B/R14** to this counter affidavit.

7. That, it is stated and submitted that while granting EC to above Stone Mine projects by SEIAA, Jharkhand, apart from various other conditions stipulated, the Terms and Conditions stipulated also incorporates and includes the recommendations of fact

finding Committee as mandatory condition in the Environmental Clearance issued by SEIAA, Jharkhand. In this regard EC granted vide Letter No.- 347 dated 02.11.2023 to Mansinghpur Stone Mine of M/S Jay Guru Stone Works (Serial No. 5 in the Tabular Statement) is being brought on record.

True/Xerox Copy of Letter No.-  
347 dated 02.11.2023 is being  
annexed herewith and marked as  
**Annexure- C/R14** to this instant  
Counter Affidavit.

8. That it is stated that a perusal of the Letter No. 347 dated 02.11.2023 by which EC has been granted clearly shows that conditions stipulated in Para- A, C, D, I, E, L incorporates conditions pertaining to sprinkling of water and other dust control measures, Blasting and drilling of Stone Mine as per guidelines of Directorate General of Mines and Safety (DGMS),

- and restoration of Environment by Extensive plantation and creation of Green Belt apart from other terms and conditions.
9. That, it is stated and submitted that Mining Operation is carried out by Project Authority under direct supervision of concerned District Mining Officer, so all the above recommendations of fact finding Committee has to be implemented by Project Authority and should be ensured by District Mining Officer, Pakur.
10. That, it is stated that this deponent is ready to file further affidavit if so desired by this Hon'ble Tribunal.
11. That present reply is filed bonafide and in the interest of justice.
12. That the statements made in paragraph 9 ----- are true to my knowledge, those stated in paragraphs 1, 3, 4 & 6, 7, 8 ----- are true to my information derived from the records of the case to which I believe to be true and the rest are by way of humble submissions before this Hon'ble Court.

13. That the annexures are photocopies/true copies of their respective original.

Sworn, verified and signed on this 19<sup>th</sup> day of December,

2025 at Ranchi.

Smithapankaj  
19/12/25

I identify the signature of the deponent

SI No. 17584  
solemnly affirmed before me by deponent  
Smithapankaj

who is identified by As per  
I have satisfied my self by examining the deponent  
that he/ she understands the contents of the affidavit  
which has been read and explained before me or which  
has been read and explained to him/ her. The deponent  
acknowledged the same to be correct.

High Court of Jharkhand, Ranchi As per  
19/12/25, The Advocate Oath Commission

Amer with Acc to Mr. Belam Kumar  
Ad.

R-1 3/19/25  
Date 19/12/25



State Level Environment Impact Assessment Authority, Jharkhand  
Nursery Complex, Near Dhurwa Bus Stand, P.O. + P.S - Dhurwa, Ranchi, Jharkhand-834004  
E-mail: msseiaa.jhk@gmail.com / chr-sciaajhr@gov.in  
website:www.jseiaa.in

Letter No. :

Ranchi, dated :

From,

Member Secretary,  
SEIAA, Jharkhand,  
Ranchi.

To,

M/s Four Star Stone Works,  
Prop. : Ahidur Rahman S/o Abu Bakkar,  
At Village : Naya Anjana, P.S. : Prithvinagar,  
District : Pakur – 816107, Jharkhand.

Sub: Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Khata No, 71 & Plot No. 54(P), Khata No, 20 & Plot No. 73, 72/1542, Khata No, 8 & Plot No. 595, Khata No, 7 & Plot No. 596, Khata No. 6 & Plot No. 618, 619, 597, Khata No, 9 & Plot No. 620, 621, 622, 623 & Khata No. 4 & Plot No. 616, 617, 625, 594 at Village : Pratappur & Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.65 Ha) (Proposal No. : SIA/JH/MIN/227373/2021)- reg.

- Ref: 1. EC letter no. of said project bearing letter no. : EC/SEIAA/2021-22/2414/2021/136, dated : 23.09.2021.  
2. Your letter dated : 04.07.2024

Sir,

It is to inform you that the said matter was examined in 114<sup>th</sup> Meeting of SEIAA held on 09<sup>th</sup> & 10<sup>th</sup> July, 2024 and the following decision has been taken by SEIAA, Jharkhand in the instant matter :-

*"The project proponent has applied for EC online under B2 category through PARIVESH portal on 02.09.2021 with all mandatory documents such as Form-1, Form-2, P.F.R., Mine Plan approved by DMO, Pakur. Certificate of Teritorial DFO, DFO Wildlife, CO Certificate, NOC Gram Sabha and Contiguous Certificate issued by DMO, Pakur issued vide his office memo no. 1247/M, dated 08.08.2020.*

*The proposal was appraised by then State Level Expert Appraisal Committee, Jharkhand in its 90<sup>th</sup> meeting held on 14<sup>th</sup> September to 18<sup>th</sup> September, 2021 in the light of contiguous certificates issued by DMO, Pakur vide his memo no. 1247/M, dated 08.08.2020 wherein it has been stated that apart from applied project, 01 leases bearing*

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areas, 5.01 Acre is also existing within the periphery of 500 meter and total area within 500 meter is 11.56 Acre or 4.67 Ha. is less than 5 Ha. On the basis of this certificate the project was appraised by then SEAC under B2 category and recommended for grant of Environmental Clearance.

On the basis of recommendations of then State Level Expert Appraisal Committee and cluster report of DMO, Pakur with other requisite documents, then SEIAA in its 92<sup>nd</sup> meeting held on 20<sup>th</sup> September to 22<sup>nd</sup> September, 2021 decided to grant of Environmental Clearance to the said project under B2 category and accordingly Environmental Clearance letter was issued vide letter no. EC/SEIAA/2021-22/2414/2021/136, Ranchi, dated 23.09.2021.

The DMO, Pakur vide memo no. 602/M, dated 13.05.2024 has kept the said lease in abeyance and informed project proponent with copy to Member Secretary, State Level Environment Impact Assessment Authority stating that the said projects belongs to B1 category as the total cluster area is 12.36 Acre or 5.00 Ha and project proponent has procured Environmental Clearance under B2 category. DMO, Pakur has also directed the project proponent to obtain fresh Environmental Clearance under B1 category from SEIAA, Jharkhand.

In the light of DMO, Pakur letter no. 602/M, dated 13.05.2024 the Member Secretary, SEIAA vide letter no. 134, dated 22.06.2024 issued show cause stating that under what circumstances the project proponent has applied for EC under B2 category?

The project proponent, Md. Ahidur Rahman has submitted his clarifications vide letter dated 04.07.2024 in which he has submitted that the said lease area Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Khata No, 71 & Plot No. 54(P), Khata No, 20 & Plot No. 73, 72/1542, Khata No, 8 & Plot No. 595, Khata No, 7 & Plot No. 596, Khata No. 6 & Plot No. 618, 619, 597, Khata No, 9 & Plot No. 620, 621, 622, 623 & Khata No. 4 & Plot No. 616, 617, 625, 594 at Village : Pratappur & Mansinghpur, Thana : Hiranpur, Distt. : Pakur, total area is 2.65 Ha. On the basis of this, he has applied for Contiguous Report from DMO and applied for EC under B2 category. Now DMO, Pakur has directed project proponent to apply in SEIAA for EC under B1 category because of cluster area of his mining lease 12.36 Acre or 5.00 Ha.

From the above it is clear that cluster area of said mining lease is 12.36 Acre or 5.00 Ha and this falls under B1 category. Hence, SEIAA unanimously decided that Environmental Clearance issued in favor of said project vide letter no. EC/SEIAA/2021-22/2414/2021/136 dated 23.09.2021 is withdrawn with immediate effect. Project proponent is at liberty to submit online application through PARIKSH portal under B1 category for getting Environmental Clearance under B1 category.

SEIAA has also decided to request to Deputy Commissioner, Pakur and Member Secretary, Jharkhand State Pollution Control Board to take appropriate action against the project proponent bearing official under the relevant Acts & Rules".

2. The decision taken by SEIAA is self-explanatory and in light of decision taken by SEIAA in its 114<sup>th</sup> Meeting held on 09<sup>th</sup> & 10<sup>th</sup> July, 2024, the Environmental Clearance

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issued vide letter no. EC/SEIAA/2021-22/2414/2021/136, dated 23.09.2021 to the said stone mining project is hereby withdrawn with immediate effect.

3. Project proponent is at liberty to submit online application through PARIVESH portal under B1 category for getting Environmental Clearance under B1 category.
4. Deputy Commissioner, Pakur and Member Secretary, Jharkhand State Pollution Control Board to take appropriate action against the project proponent /earing official under the relevant Acts & Rules.
5. This is issued with the approval of SEIAA, Jharkhand.

Yours Sincerely,

Sd/-

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand

Memo no. : 15/

Dated : 12/07/2021

Copy to:

1. Principal Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District – Pakur, Jharkhand.
3. Divisional Forest Officer, Pakur Forest Division, Pakur, Jharkhand.
4. Divisional Forest Officer–Cum-Incharge Wildlife Sanctuary, Udhwa (Sahibganj), Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi – 110003.
6. Regional Office, Ministry of Environment, Forest and Climate Change, Govt. of India, 2<sup>nd</sup> Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand – 834002.
7. District Mining Officer, Pakur, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Member Secretary, State Level Expert Appraisal Committee, Jharkhand, Ranchi.
10. Website.
11. Guard file.

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

Original Application No. 103/2025/EZ

MAHENDRA PRAKASH SOREN

...Applicant

-Versus-

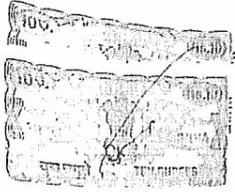
STATE OF JHARKHAND & ORS.

...Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Report in the form of Affidavit filed by District Magistrate, Pakur, Jharkhand.	1 - 4
2.	Verification	5
3.	ANNEXURE - A	6 - 165

**AISHWARYA RAJYASHREE**  
Advocate  
Bar Association Room No. 5,  
High Court, Calcutta  
Chamber: 8/1, K.S. Roy Road,  
Kolkata: 700001.  
(M)9874995669  
Email: [advaish.hc@gmail.com](mailto:advaish.hc@gmail.com)



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
IN THE MATTER OF:  
Original Application No. 103/2025/EZ  
MAHENDRA PRAKASH SOREN



...Applicant

-Versus-

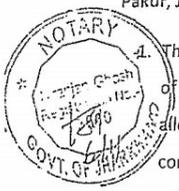
STATE OF JHARKHAND & ORS.

...Respondents

COUNTER AFFIDAVIT FILED BY OF DISTRICT MAGISTRATE, PAKUR, JHARKHAND, (i.e. RESPONDENT NO. 5 HEREIN).

SERIAL NO: 5021  
DATE: 06/11/25

I, James Surin, son of Late Samuel Surin, aged about 55 years, by Religion - Christian, by Occupation - Service under Government of Jharkhand in the office of District Magistrate, Pakur, Jharkhand, having its office at Additional Collector, Pakur, Jharkhand, do hereby solemnly affirm and state as follows:



1. That, I am the Additional Collector, Pakur, Jharkhand, and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit. Further, I am duly authorized by the Respondent No. 5 herein (i.e. District Magistrate, Pakur) to make and affirm the instant Affidavit on his behalf.
2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance and in compliance to the order dated 01.07.2025 of the Hon'ble Tribunal in the instant Original Application this Report in the form

CM  
16/11/25

*(Handwritten signature)*

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of Affidavit is being filed by District Magistrate, Pakur, Jharkhand, Respondent No. 5 herein.

4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.
5. That in compliance to the said order dated 01.07.2025 passed by the Hon'ble Tribunal, the inspecting committee comprising of the following members visited and inspected the site on 20.08.2025:
  - i. Shri Jems Surin, Additional Collector, Pakur, Jharkhand representative of District Magistrate, Pakur, Jharkhand,
  - ii. Shri Rajesh Kumar, District Mining Officer, representative of District Magistrate, Pakur, Jharkhand,
  - iii. Shri Toufic Aslam, Scientist C, Central Pollution Control Board, Regional Directorate, Kolkata, Shri Amul Kumar Soren, Regional Officer, Jharkhand State Pollution Control Board, Dumka,
  - iv. Shri Ravi Kumar, ASO, Jharkhand State Pollution Control Board, Dumka,
  - v. Shri Subodh Singh, Mining Inspector, Office of the District Magistrate, Pakur, Jharkhand,
  - vi. Shri Naveen Kujur, Mining Inspector, Office of the District Magistrate, Pakur, Jharkhand.



6. That the said inspection committee members carried out the inspection of the site and on basis of the said site inspection, the committee came up to the following observations/Recommendations:

" Recommendations for Stone Crushers:

06/11/25

*[Handwritten signature]*



1. Stone crushing units should implement comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.

2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986.

3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.

4. Stone crushing units should conduct health survey of workers on a half-yearly basis to monitor and address occupational health risks with Civil Surgeon.



5. Stone crushing units that have carried out deep boring must obtain the necessary permissions, as applicable, from the Central Ground Water Authority (CGWA) for the extraction of groundwater for industrial use and dust suppression activities.

Recommendations for Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.

2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine water for sprinkling and other dust control activities.

Handwritten signature and date: 06/11/23

Handwritten signature



3. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

4. Transportation of Stone boulders shall be carried out in Tarpaulin covered vehicles only.

"  
A photocopy of the said Inspection Report dated 20.08.2025 is annexed herewith and marked as Annexure - A.

7. That, this Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the same.



That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.

I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, the statements contained in paragraph Nos. 5 to 6 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

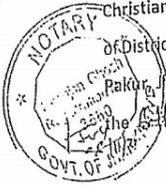
James Surin  
06-11-25  
Additional Collector  
Pakur

06/11/25



VERIFICATION

I, James Surin, son of Late Samuel Surin, aged about 55 years, by Religion - Christian, by Occupation - Service under Government of Jharkhand in the office of District Magistrate, Pakur, Jharkhand, having its office at Additional Collector, Pakur, Jharkhand has filed this instant Report in the form of an Affidavit on this the 6th day of November, 2025.



Date: - 06.11.25  
Place: - Pakur

James Surin  
(A.C. Pakur)  
Deponent

Identified by me:

Vinay Kumar Bhogal  
Advocate 06/11/25 -  
[Signature]  
06/11/25

James Surin  
Who identified by Sri. A.C. Bhogal  
Advocate solemnised & affirmed  
and declared to be true  
[Signature]  
06/11/25  
Miranjan Ghosh  
NOTARY  
Dist-Pakur/Jhar'



REPORT OF THE JOINT COMMITTEE

*In*  
*Compliance with the*  
*Hon'ble National Green Tribunal, Eastern Zone, bench,*  
*Kolkata Order dated 01.07.2025 in*  
*Original Application No.103/2025/EZ*  
*In the matter of*  
*Mahendra Prakash Soren Versus State of Jharkhand*  
*& Ors.*

Submitted  
by  
Joint Committee  
(CPCB, JSPCB and DM PAKUR)  
August, 2025

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Contents

1.	Introduction .....	4
2.	Site Visit.....	5
3.	Observations of the Joint Committee.....	7
	a. M/S DADA BHAI STONE WORKS (STONE CRUSHER).....	7
	b. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS(STONE MINES).....	9
	c. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER) .....	11
	d. M/S N J P STONE WORKS (STONE MINES).....	14
	e. M/S N J P STONE WORKS (STONE CRUSHER).....	16
	f. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER).....	18
	g. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH CRUSHER).....	20
	h. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER).....	22
	i. M/S NEW FOUR STAR STONE WORKS (STONE MINES).....	25
	j. M/S JAI GURU STONE WORKS (STONE CRUSHER).....	27
	k. M/S JAI GURU STONE WORKS (STONE MINES).....	29
4.	Overall Recommendations of the Joint Committee.....	31
	4.1. For Stone Crushers:.....	33
	4.2. For Stone Mines:.....	33
5.	Photographs of the Joint Committee Visit.....	35

List of Annexures

**Annexure I: Status of Consent to Operate (CTO)**

1. M/S DADA BHAI STONE WORKS (STONE CRUSHER)
2. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
3. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)
4. M/S N J P STONE WORKS (STONE MINES)
5. M/S N J P STONE WORKS (STONE CRUSHER)
6. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)
7. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH CRUSHER)
8. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)
9. M/S NEW FOUR STAR STONE WORKS (STONE MINES)
10. M/S JAI GURU STONE WORKS (STONE MINES)
11. M/S JAI GURU STONE WORKS (STONE CRUSHER)

**Annexure II: Status of Environmental Clearance (EC)**

1. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
2. M/S N J P STONE WORKS (STONE MINES)
3. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES) (STONE CRUSHER)
4. M/S NEW FOUR STAR STONE WORKS (STONE MINES)
5. M/S JAI GURU STONE WORKS (STONE MINES)

**Annexure III;**

1. LEASED CANCELLED COPY OF PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES AND STONE CRUSHER)
2. THE COPY OF THE NO OBJECTION CERTIFICATE (NOC) OBTAINED BY M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER FOR WITHDRAWAL OF UNDERGROUND WATER FROM CGWA.

Report of the Joint Committee in Compliance with the Hon'ble National Green Tribunal, Eastern Zone, bench, Kolkata Order dated 01.07.2025 in Original Application No.103/2025/EZ in the matter of Mahendra Prakash Soren Vs State Of Jharkhand & Ors.

### 1. Introduction

With reference to the order dated 01.07.2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata, in O.A. No. 103/2025 (EZ) in the matter of *Mahendra Prakash Soren vs. State of Jharkhand & Others*, a Joint Committee was constituted, comprising representatives from the following:-

- (i) The District Magistrate/Deputy Commissioner, District Pakur, Jharkhand, or his representative not below the rank of Additional District Magistrate (ADM);
- (ii) Senior Scientist, Central Pollution Control Board (CPCB); and
- (iii) Senior Scientist, Jharkhand State Pollution Control Board (JSPCB).

#### 1.1 Direction of the Hon'ble NGT vide order dated 01/07/2025

The Hon'ble NGT, Eastern Zone Bench, Kolkata vide its order dated 01/07/2025 in O. A. No. 103/2025 (EZ) in the matter of *Mahendra Prakash Soren vs. State of Jharkhand & Others*, has given certain directions. The relevant portion of which is as under: -

"2. The Applicant has filed the Original Application alleging that the Respondent Nos.7 to 13, project proponents, are carrying out stone mining and stone crushing activities in village Bishanpur, Pratapur, Mansinghpur, Siulidanga, Ganeshpur, Bishanpur, all units located in PS Hiranpur, District- Pakur of State of Jharkhand.

3. It is alleged that these units are operating in violation of the mandatory terms of Environmental Clearance (EC), Consent to Operate (CTO) causing damage to

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the environment by creating huge clouds of dust without installing any dust suppression mechanism.

4. It is alleged that there is no boundary wall, no concrete road developed, no Green Belt area developed and the mined and crushed stone is being carried out uncovered through illegal transportation. It is also alleged that the mining and crushing of stone is carried out through processes of blasting/explosion 24\*7. It is also alleged that there is discharge of fugitive emission from the stone crusher units causing serious respiratory ailments like Asthma, skin and eye irritation to the residents of the village.

5. It is also alleged that the stone crushing units of the Respondent Nos.7 to 13 is at a distance of hardly 50-100 meters from the agricultural land and from aam rasta which is in clear violation of the environmental laws and is in close proximity to human settlements, primary school and Anganbadi and are in violation of siting criteria.

18. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

19. The District Magistrate, District - Pakur, Jharkhand shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit....."

2. Site Visit

In compliance to the order dated 01/07/2025 of the Hon'ble NGT, Eastern Zone, Bench, Kolkata a Joint inspection was carried out by the Joint Committee as constituted by the Hon'ble Tribunal on 20/08/2025 in presence of the the stakeholders and local villagers.

Site visit was carried out by the following officials.

1.	Shri Jems Surin, Additional Collector, representative of	Office of District Magistrate, Pakur (Nodal Agency)
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	Deputy Commissioner	
2.	Shri Rajesh Kumar, District Mining Officer, representative of Deputy Commissioner	Office of District Magistrate, Pakur (Nodal Agency)
3.	Shri Toufic Aslam, Scientist C	Central Pollution Control Board, Regional Directorate, Kolkata
4.	Shri Amul Kumar Soren, Regional Officer	Regional Office - Cum-laboratory Jharkhand State Pollution Control Board, Dumka
5.	Shri Ravi Kumar, ASO	Regional Office - Cum-laboratory Jharkhand State Pollution Control Board, Dumka
6.	Shri Subodh Singh, Mining Inspector	Office of District Magistrate, Pakur
7.	Shri Naveen Kujur, Mining Inspector	Office of District Magistrate, Pakur

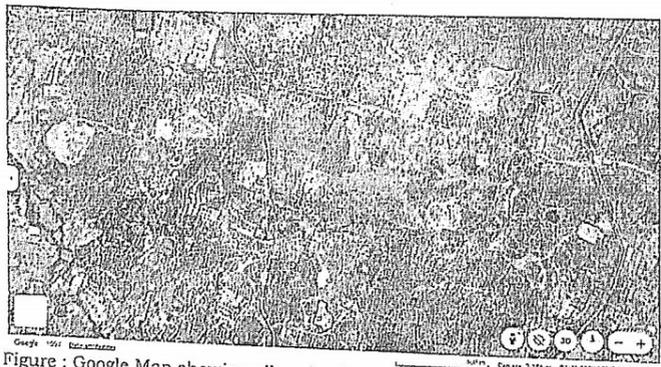


Figure : Google Map showing alleged units in Pakur stone crushing/mining area

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### 3. Observations of the Joint Committee

In compliance with the Hon'ble NGT order dated 01.07.2025 in O.A No.103/2025/EZ, a Joint Committee inspected all the alleged Stone crushers and mining units to assess the impact of crushing and mining activities. The Joint Committee also interacted with the concerned stakeholders during inspection including local villagers. The allegations and detailed observations for each of the alleged units are summarized below:

a. **M/S DADA BHAI STONE WORKS (STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S DADA BHAI STONE WORKS Occupier Name : MD MANIRUZZAMAN Address: Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P Mauza - BISANPUR , P S -HIRANPUR , District - PAKUR Area: 8 Bigha, 9 Katha, 12 Dhur
2.	Industry representative; Tel./Fax/E-mail	MD MANIRUZZAMAN
3.	Date of visit	20.08.2025
4.	Industry type	Stone crusher
5.	Operational status	Found non operational during inspection. (Figure 1)
6.	Consent status	CTE has been granted vide JSPCB Ref No JSPCB/HO/RNC/CTE 19965541/2024/397 Dated : 2024-08-16 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 21732925/2025/1063 Dated : 2025-05-12 valid upto 31-05-2027
7.	Consent Capacity	Stone Chips 432 TPD and stone dust 48 TPD

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8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10-ft.-high pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantation has been done.
12.	Roads	Pucca road constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area CTE and CTO details with production capacity.
14.	CCTV/PTZ camera	CCTV camera installed.
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises. However, trucks were seen near the unit, likely used for transporting stone chips or boulders. Upon inquiry, the driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
16.	Source of water	The unit has one bore well and a water tanker, which is used for water sprinkling and domestic purposes.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water	The unit has implemented the rainwater

	Harvesting Implementation Status	harvesting (RWH) system.
19.	<b>Recommendations:</b> <ol style="list-style-type: none"> <li>1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li> <li>2. Tree plantation should be maintained.</li> <li>3. Housekeeping should be improved.</li> <li>4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational.</li> <li>6. The unit should obtained requisite permission from the CGWA for withdrawing groundwater, as applicable for industrial purpose/ dust suppression activities.</li> </ol>	

b. **BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS Occupier Name: MD MANIRUZZAMAN Address: Mauza -BISHANPUR , P S - HIRANPUR , District -PAKUR, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC) Area: 2.48 Ha. (As per EC)
2.	Industry representative; Tel./Fax/E-mail	MD MANIRUZZAMAN
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection. (Figure 2)
6.	Environmental	Environmental Clearance (EC) has been

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	Clearance	granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2021-22/2405/2021/198 dated 02/08/2022
7.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE 18037727/2024/130 Dated : 2024-03-18 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-21367923/2025/318 Dated : 2025-02-06 valid upto 31-03-2027
8.	Consent Capacity	Stone Boulder 1,44,396 TPA
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.
11.	Status of green belt	Tree plantation has been done.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and lease period. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has carried out deep boring at its crusher plant, which is located near the stone mining area. Water from this borewell is being transported via a mobile water tanker to the mines for dust suppression purposes.
16.	Availability of records of receipt &	Dispatched records are maintained.

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	dispatch of materials at site	
17.	Recommendations:	
	<ol style="list-style-type: none"> <li>1. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only.</li> <li>2. Tree plantation should be properly maintained.</li> <li>3. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>4. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).</li> <li>5. During mining operations, the unit shall ensure continuous water sprinkling along transportation routes and in and around the mining area to effectively control dust emissions.</li> </ol>	

c. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	PAKUR BLACK ROCK STONE Occupier Name : AKIBUL SHAIKH Address: Mauza -GANESHPUR , P S -HIRANPUR , District -PAKUR, Khata No. : 35 Khesra No. : 93, 99 P, 100 Area: 06 Bigha, 18Katha, 02 Dhur, (As per CTE)
2.	Industry representative; Tel./Fax/E-mail	AKIBUL SHAIKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 3)
6.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated : 2024-07 31 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-21874170/2025/948

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		Dated : 2025-04-29 valid upto 31-05-2026
7.	Consent Capacity	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10 fit height pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets. However, the chute is not provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantations have been done. But the Unit did not develop and maintained a green belt as per CTO conditions.
12.	Roads	The roads within the unit premises have not been properly maintained. Additionally, during the field visit, a layer of stone chips was observed on the roads.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed.
15.	Covering of vehicles	The unit was found non operational during the visit; therefore, no trucks were observed on the premises to assess the use of tarpaulin-covered vehicles. However, the unit representative informed that stone chips and

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		stone dust are transported using vehicles covered with tarpaulin.
16.	Source of water	The unit has one bore well and one water tanker, both used for water sprinkling and domestic purposes.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations:	<ol style="list-style-type: none"><li>1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li><li>2. Tree plantation should be increased and properly maintained.</li><li>3. The unit should provide a chute at the material discharge points.</li><li>4. The unit should construct a pucca road and ensure its proper maintenance.</li><li>5. Housekeeping should be improved.</li><li>6. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li><li>7. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational.</li><li>8. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).</li><li>9. The unit should obtained requisite permission from the CGWA for withdrawing groundwater, as applicable for industrial purpose/ dust suppression activities.</li><li>10. The unit shall properly maintain the rainwater harvesting system.</li></ol>

d. M/S N J P STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE MINES) Occupier Name: JAHRUL HAQUE Address: Mauza -SIULIDANGA , P S - SIULIDANGA , District -PAKUR, Plot No 73/P, 74, 75, 76/P, 80/303, Khata No.-02 & 03. Area: 6.25, Acres or 2.53 Ha.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection (Figure 4)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2018-19/2275/2019/691 dated 08/11/2019
7.	Consent status	CTE has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTE-7385851/2020/201 dated 24.05.2020 CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-18736324/2024/84 Dated : 2024-03-21 valid upto 31-03-2026
8.	Consent Capacity	Stone Boulders - 650 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.

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11.	Status of green belt	Tree plantation has been done.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has provided a mobile water tanker for sprinkling water on the mine haul roads and other dust-prone areas near the stone mines. As informed by the Project Proponent (PP), the water used for this purpose is sourced from abandoned mines.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations:	<ol style="list-style-type: none"> <li>1. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only.</li> <li>2. Tree plantation should be properly maintained.</li> <li>3. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>4. During mining operations, the unit shall ensure continuous water sprinkling along transportation routes and in and around the mining area to effectively control dust emissions.</li> <li>5. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).</li> </ol>

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c. M/S N J P STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE CRUSHER) Occupier Name: MD NOORUJJAMAN SHEKH AND PARTNERS Address: Mauza -SIULIDANGA NO-67, P S - HIRANPUR, District -PAKUR, J.B. No. - 03; Plot Nos. - 265 & 266 (As per CTE) Area: 6.25, Acres or 2.53 Ha.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 5)
6.	Consent status	CTE has been granted vide JSPCB Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated- 29.06.2021 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 22393070/2025/1736 Dated : 2025-06-24 valid upto 30-06-2027
7.	Consent Capacity	Stone Chips- 9,000 CFT/Day, Stone Dust- 1,000 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot-high pucca boundary wall on three sides and a tin sheet boundary wall on one side.
10.	Covering of Screen, conveyor belts and	The crusher screen, crushing section and conveyor belts are covered with tin sheets,

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	crushing section.	Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt	Two-tier tree plantation has been carried out inside the boundary wall, and one-tier plantation has been done outside the boundary wall.
12.	Roads	*A pucca road has been constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, dealer registration number, and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/FTZ camera	CCTV camera installed.
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that this water is sourced from abandoned mines.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations:	<ol style="list-style-type: none"><li>1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li><li>2. Tree plantation should be properly maintained.</li><li>3. Housekeeping should be improved.</li><li>4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li><li>5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational.</li><li>6. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production</li></ol>

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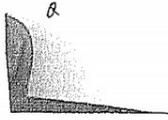
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capacity, and the validity period of the Consent to Operate (CTO).  
 7. The unit shall properly maintain the rainwater harvesting system.

f. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE MINES) Occupier Name : MD NOORUJJAMAN SHEKH Address: Mauza -MANSINGHPUR , P S - MANSINGHPUR , District -PAKUR, "Khata No. - 26 & 52; Khesra No.: 108,140/P, 139/P,138 & 137" Area: 02 Bigha,19 Katha, 06 Dhur.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	The unit was found closed during the inspection, as the Consent to Operate (CTO) had expired (Figure 6).
6.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417 Dated 27.09.2022 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 9802289/2024/1588 Dated : 2024-10-08 valid upto 31-05-2025
7.	Consent Capacity	Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day



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8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities have been installed at the conveyor discharge point and in the crushing section. Sprinklers are also arranged along the boundary wall. Additionally, a mobile water tanker has been provided for sprinkling within the unit premises and on internal roads.
9.	Wind breaking walls	The unit has constructed a approx 10-ft.-high pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets. Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	The unit has carried out two-tier tree plantation.
12.	Roads	A pucca road has been constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, dealer registration number, and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being closed, no transportation vehicles were observed within the premises. However, trucks were seen near the unit, likely used for transporting stone chips or boulders. Upon inquiry, the driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that

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17.	Availability of records of receipt & dispatch of materials at site	this water is sourced from abandoned mines. Dispatched records are maintained.
18.	Rain Water Harvesting	The unit has implemented the rainwater harvesting (RWH) system.
19.	<b>Recommendations:</b> <ol style="list-style-type: none"> <li>1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li> <li>2. Tree plantation should be increased, and a three-tier plantation system should be implemented and properly maintained.</li> <li>3. Housekeeping should be improved.</li> <li>4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational.</li> <li>6. The display board installed in the unit premises should also clearly indicate the CTO details, CTO validity, proprietor contact details and production capacity.</li> </ol>	

**E- PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	<b>PRATAPPUR &amp; MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH STONE CRUSHER)</b> Occupier Name : AHIDUR RAHMAN Address: Mauza -PRATAPPUR AND MANSINGHPUR , P S -HIRANPUR , District - PAKUR, J.B. No.: 71, 20 in Mouza: Mansinghpur and J.E. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625.

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		Area: 6.55 Acres, (2.65Ha.)
2.	Industry representative; Tel./Fax/E-mail	AHIDUR RAHMAN
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES WITH STONE CRUSHER
5.	Operational status	Closed. (The lease has been canceled by the district administration as per memo no. 456 dated 29-03-2025.) (Figure 7)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Memo No. EC/SEIAA/2021-22/2414/2021/136 dated 23/09/2021
6.	Consent status	CTE has been granted vide JSPCB Ref. No. JSPCB/HO/RNC/CTE 13066968/2022/241 dated 05.06.2022 CTO has been granted vide JSPCB Ref. No. JSPCB/HO/RNC/CTO-16054268/2023/1033 Dated : 2023-06-12 valid up to 30-06-2025
7.	Consent Capacity	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD)
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Fixed-type water sprinklers have been installed in the crushing section but were found to be in damaged condition.
9.	Wind breaking walls and Demarcation of leased area.	The occupier has constructed a pucca boundary wall on one side, while the boundary on the other side, which was previously made with tin sheets, was found to be in damaged condition. Additionally, demarcation of the leased area has been carried out using concrete pillars and wire fencing.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen and conveyor belts are covered with tin sheets, but the crushing section is not covered. Additionally, chutes have not been provided at the conveyor nodes or at the points where materials free-fall.

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11.	Status of green belt along periphery of the unit	Tree plantations have been done. But the Unit did not develop and maintained a green belt as per CTO conditions.
12.	Roads	Pucca road not constructed.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera not installed
15.	Covering of vehicles	The unit was found closed during visit.
16.	Source of water	No mobile water tanker and fixed type water tanker observed in the unit premises.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	<p><b>Recommendations:</b></p> <p>During the inspection, the unit was found to be closed (non-operational). It was also observed that the unit does not possess a valid Consent to Operate (CTO), as the validity of the existing CTO expired on 30-06-2025. Furthermore, as per Office Memorandum No. 456 dated 29-03-2025 issued by the District Administration, the lease of the unit has been cancelled.</p> <p>In view of the above, the unit is hereby directed to refrain from carrying out any industrial activity at the said premises until all necessary statutory approvals, including a valid CTO and lease-related documents, are obtained from the competent authority.</p>	

**h. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER) Occupier Name : MUSTAK SEKH AND

		FARUK HUSSAIN Address: Mauza -SIULIDANGA , P S - HIRANPUR , District -PAKUR,Khata No.: 02,06; Khesra No.:273/P, 274, 275, 282/P. Area: 1.40 Acres (As per CTE)
2.	Industry representative; Tel./Fax:/E-mail	FARUK HUSSAIN
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 8)
6.	Consent status	CTE has been granted vide JSPCB Ref No JSPCB/HO/RNC/CTE 12624144/2022/157 Dated : 2022-03-28 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 21896580/2025/1135 Dated : 2025-05-19 valid upto31-05-2027
7.	Consent Capacity	Stone Chips 7,200 CFT/Day and Stone Dust - 800 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities are provided at the conveyor discharge point and crushing section. Along the boundary wall, sprinklers are arranged. Additionally, one mobile water tanker has been provided for water sprinkling inside the unit premises and roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot high pucca boundary wall on all sides of the unit premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Three-tier tree plantations have been carried out along two sides of the boundary periphery, while some old trees were observed on the other side of the boundary.

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12.	Roads	Pucca road constructed inside the unit premises.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and CTO validity. However, the unit has not displayed the proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit is having 1 no. of borewell and a water tanker with a capacity of 1,000 litre for water sprinkling purpose. The unit has obtained the necessary No Objection Certificate (NOC), from the Central Ground Water Authority (CGWA) for the borewell.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations:	<ol style="list-style-type: none"> <li>1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li> <li>2. Three-tier plantation along the periphery of the unit should be done.</li> <li>3. Housekeeping should be improved.</li> <li>4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational.</li> <li>6. The unit shall properly maintain the rainwater harvesting system.</li> </ol>

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## i. M/S NEW FOUR STAR STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S NEW FOUR STAR STONE WORKS (STONE MINES) Occupier Name: ABDUL GAFFAR Address: Mauza -SIULIDANGA NO 67 , P S - IHRANPUR , District -PAKUR, Mauza Siulidanga No.- 67, Plot No. 276 TO 281, 282/P, 287, Area: 1.72 Ha.(4.25Acre)
2.	Industry representative; Tel./Fax/E-mail	ABDUL GAFFAR
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection. (Figure 9)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021
7.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272 Dated : 19.10.2021. CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-19783393/2024/1562 Dated : 2024-10-09 valid upto 30-09-2026
8.	Consent Capacity	Stone Boulder 81,138 TPA
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.

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11.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and area. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has carried out deep boring at its crusher plant, which is located near the stone mining area. Water from this borewell is being transported via a mobile water tanker to the mines for dust suppression purposes. The unit has obtained the necessary No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for the deep boring.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations:	<ol style="list-style-type: none"> <li>1. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).</li> <li>2. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li> <li>3. Three-tier plantation along the periphery of the unit should be done.</li> <li>4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> </ol>

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j. M/S JAI GURU STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S JAI GURU STONE WORKS (STONE CRUSHER) Occupier Name : PRADIP TEDIWAL Address: Mauza -MANSINGHPUR NO. 103 , P S -HIRAMPUR , District -PAKUR, Mauza Mansingpur No.103, J.B. No.-09 & 18, Plot No. 25/F & 30/F. Area: 08 Hha, 07 Katha, 08 Dhur PIN: 751001
2.	Industry representative (Sd./Date/Signature)	
3.	Date of visit	20.08.2024
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Paper 10)
6.	Consent status	CPC has been granted vide JSPCB Ref No. JSPCB/NO/PCO/CTO-2138979/2018/733, Dated: 10.07.2018 CPC has been granted vide JSPCB Ref No. JSPCB/NO/PCO/CTO-19062582/2024/1123 Dated: 2024-07-05 valid upto 27-04-2026
7.	Consent Capacity	Stone: 1000 CR/Day and Stone Dust - 1000 CR/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water-sprinkler facilities are provided at the conveyor discharge point and crushing section. Along the boundary wall, sprinklers are arranged. Additionally, one mobile water tanker has been provided for water sprinkling inside the unit premises and roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot high masonry boundary wall on two sides of the premises. One side boundary wall is

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		constructed using tin sheets, while the boundary wall on the remaining side is not properly maintained.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets. Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantation has been carried out; however, during the inspection, it was observed that some of the trees were not properly maintained, and additional plantations are necessary.
12.	Roads	The roads within the unit premises have not been properly maintained. Additionally, during the field visit, a layer of stone chips was observed on the roads.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and area. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that this water is sourced from abandoned mines.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.

19.	<p><b>Recommendations:</b></p> <ol style="list-style-type: none"> <li>1. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).</li> <li>2. A pucca internal road should be maintained and regular cleaning should be carried out.</li> <li>3. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only.</li> <li>4. Three-tier plantation along the periphery of the unit should be done and properly maintained.</li> <li>5. Housekeeping should be improved.</li> <li>6. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</li> <li>7. The unit shall construct the remaining side of the boundary wall /winda breaking wall properly.</li> <li>8. The unit shall properly maintain the rainwater harvesting system.</li> </ol>
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k. M/S JAI GURU STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S JAI GURU STONE WORKS (STONE MINES) Occupier Name: JIYAU SHEKH Address: Mauza -MANSINGHPUR , P S - MANSINGHPUR , District -PAKUR, Khata No. 02,09, 48, 51, 60 & 68, Plot No.- 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 399/P. Area: 07.35 Acres or 02.97Ha
2.	Industry representative; Tel./Fax/E-mail	JIYAU SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection (Figure 11)

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6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2023-24/2982/2023/347 Ranchi, Dated 02/11/2023
7.	Consent status	CTE has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTE-1972508/2018/277 dated 22.03.2018 CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-18674731/2024/97 Dated : 2024-04-06 valid upto 27-04-2026
8.	Consent Capacity	Stone Boulders - 499 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation around the leased area has been carried out using concrete pillars and wire fencing; however, in some locations, the demarcation is not properly maintained.
11.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and CTO validity. However, the unit has not displayed the CTO details, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has provided a mobile water tanker for sprinkling water on the mine haul roads



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		and other dust-prone areas near the stone mines. As informed by the Project Proponent (PP), the water used for this purpose is sourced from abandoned mines.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations: 5. The display board installed in the unit premises should also clearly indicate the proprietor contact details and production capacity. 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Three-tier plantation along the periphery of the unit should be done. 3. The unit shall ensure proper demarcation around the leased area using concrete pillars and wire fencing 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.	

4. Overall Observation/Recommendations of the Joint Committee

i. During the site visit, it was noted that most stone crusher units have arranged mobile water tankers and installed fixed water sprinklers for dust suppression. Similarly, mobile tankers are used in mining areas for wetting mines and transport roads. It is essential that these measures remain functional during operations of crusher/mines to minimize dust emissions and ensure compliance with environmental standards.

ii. During the inspection, it was observed that while some units have undertaken tree plantation, proper maintenance has been lacking. Additionally, several units have not implemented three-tier tree plantation adequately. Therefore, it is imperative to establish and maintain three-tier tree

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plantations effectively.

iii. During the field visit, it was observed that most units have constructed a approx 10-foot-high solid boundary wall or wind-breaking wall, except for the unit at Point No. J, Jai Guru Stone Crusher, where the tin sheet boundary wall on one side was not maintained. Additionally, all stone crusher units are required to install a green net extending up to 2 feet above the boundary wall to control dust emissions from the unit into the surrounding area.

iv. During the field inspection, it was observed that except Jai Guru Stone Crusher and Pakur Black Rock Stone Crusher all stone crusher units have implemented the rainwater harvesting (RWH) system. However, the aforementioned crusher units have not properly maintained the rainwater harvesting (RWH) system. These units are required to immediately ensure proper maintenance of the rainwater harvesting (RWH) systems in their respective premises to ensure compliance with environmental norms within their respective premises to comply with environmental norms.

v. The complaint highlights that significant dust emissions occur during the transportation of stone chips, boulders, and dust, mainly because the connecting roads to the crusher units were previously unpaved. However, during the inspection, it was noted that the 9.530 km Vikrampur to Maharo road via Kalidaspur and Shiwalidanga has been sanctioned and is currently under construction. Upon completion, this road is expected to significantly reduce fugitive dust emissions from vehicle movement.

vi. During the field inspection, it was observed that, except for Jai Guru Stone Crusher and Pakur Black Rock Stone Crusher, all units have constructed paved roads within their premises. However, the aforementioned crusher units have not properly maintained the paved roads. These units are required to immediately ensure the construction and maintenance of paved roads within their premises.

4.1 Recommendations for Stone Crushers:

1. Stone crushing units should implement comprehensive dust containment and suppression measures including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.
2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 (hereinafter referred to as "E(P) Rules, 1986").
3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.
4. Stone crushing units should conduct health survey of workers on a half-yearly basis to monitor and address occupational health risks with Civil Surgeon.
5. Stone crushing units that have opened and deep boring must obtain the necessary permission, as applicable, from the Central Ground Water Authority (CGWA) for the extraction of groundwater for industrial use and dust suppression activities.

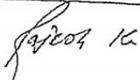
4.2 Recommendations for Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.
2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine-water for sprinkling and other dust control activities.
3. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

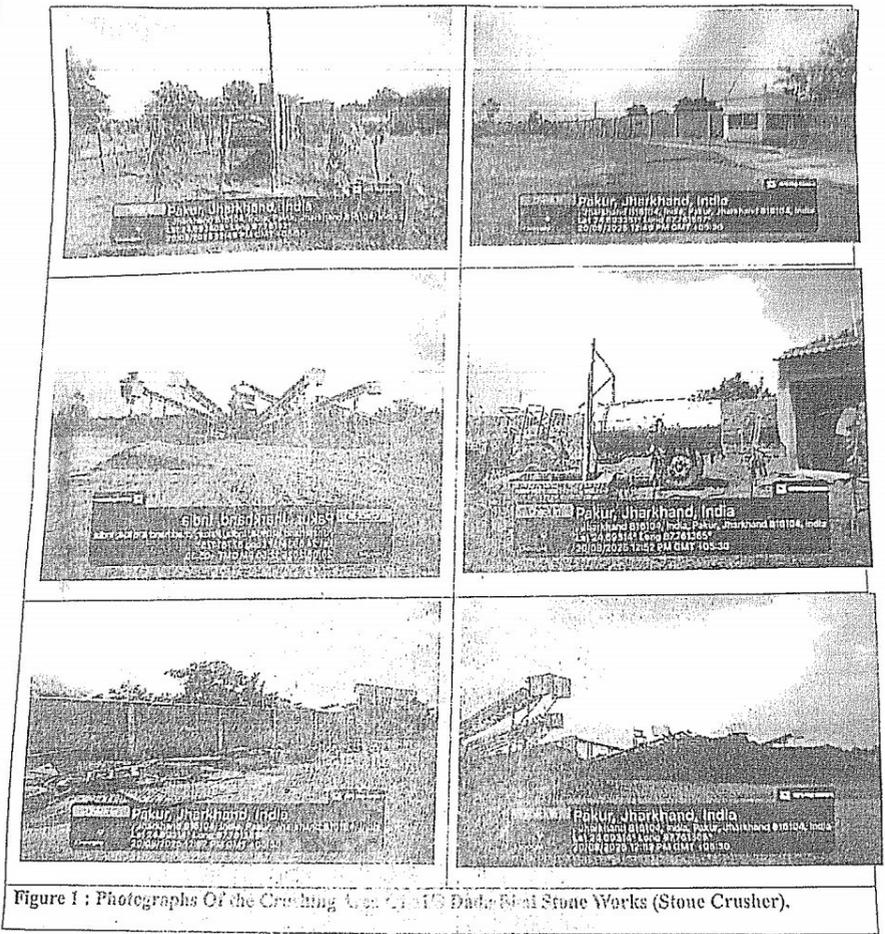
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4. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only.

	
(Amul Kumar Soren) Regional Officer, Jharkhand Pollution Control Board, Dumka	(Toufic Aslam) Scientist C, Central Pollution Control Board, Regional Directorate, Kolkata
	
(Shri Rajesh Kumar) District Mining Officer, Office of District Magistrate, Pakur	(Jems Surin) Additional Collector, Office of District Magistrate, Pakur

5. Photographs of the Joint Committee Visit



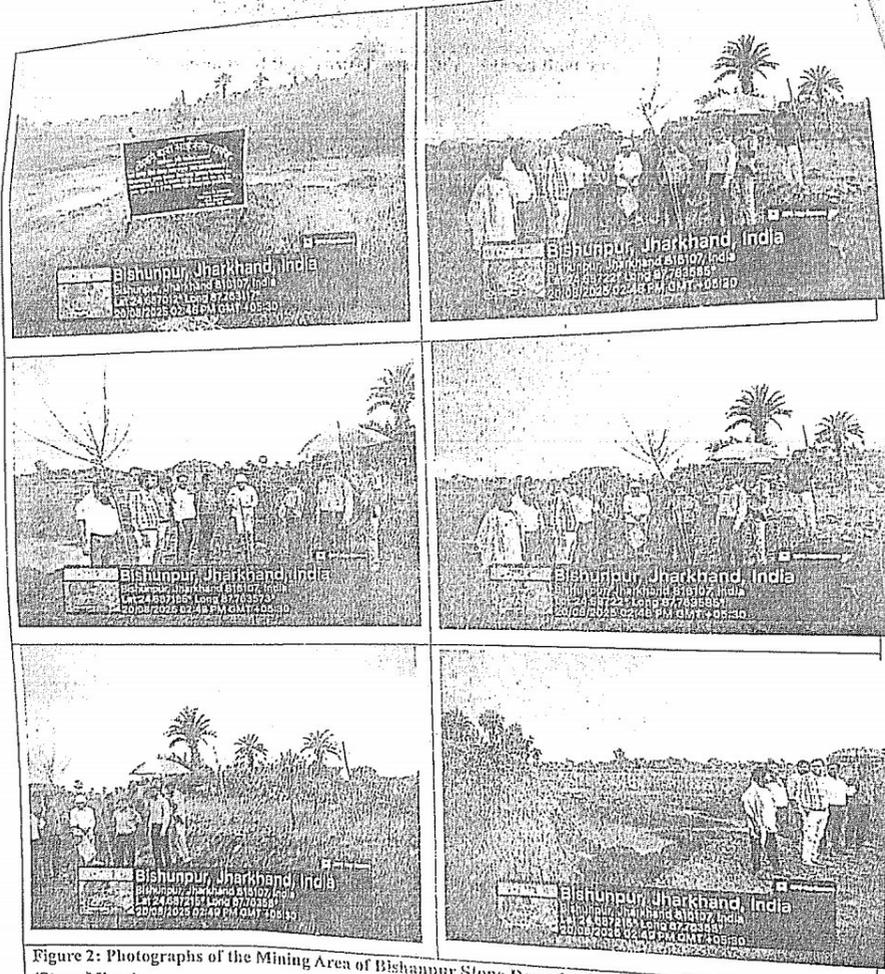


Figure 2: Photographs of the Mining Area of Bishanpur Stone Deposite Of M/S Dada Bhai Stone Works (Stone Mines).

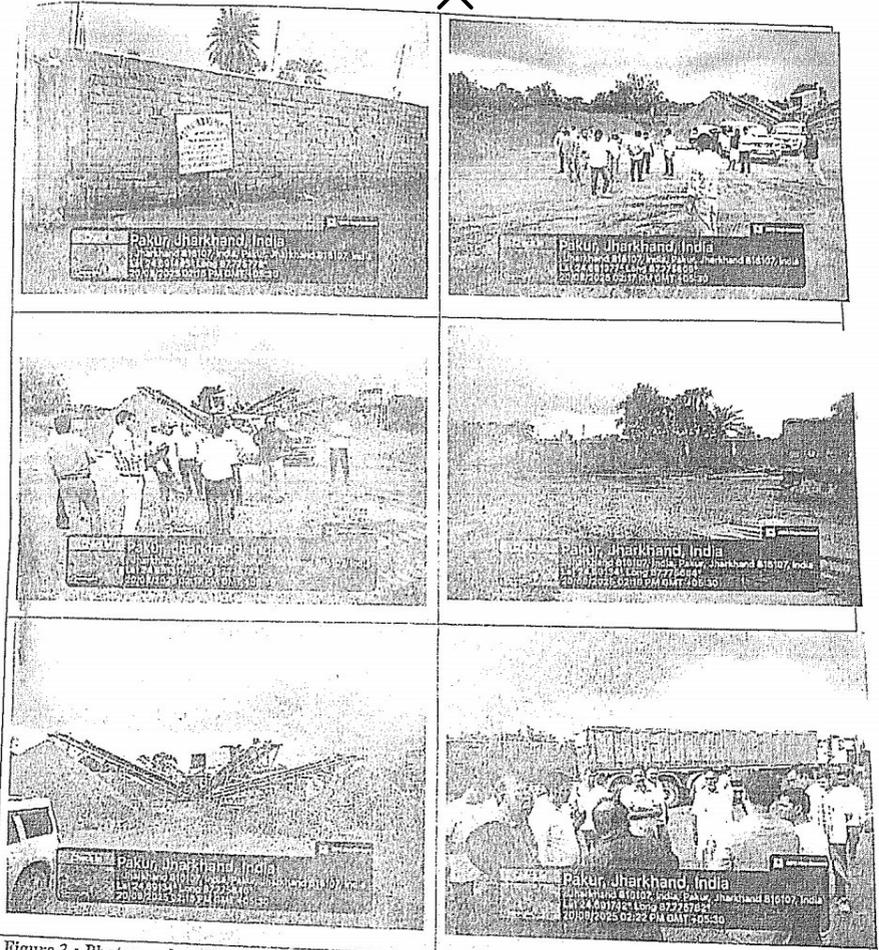


Figure 3 : Photographs of the Crushing Area Of M/S Pakur Black Rock Stone Works (Stone Crusher).

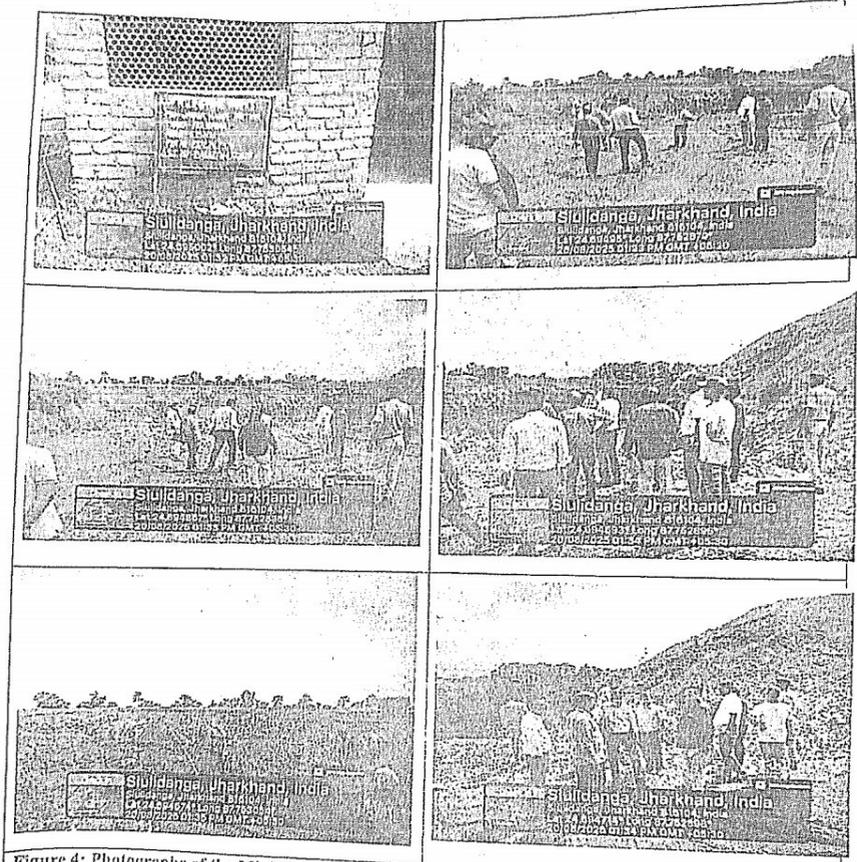
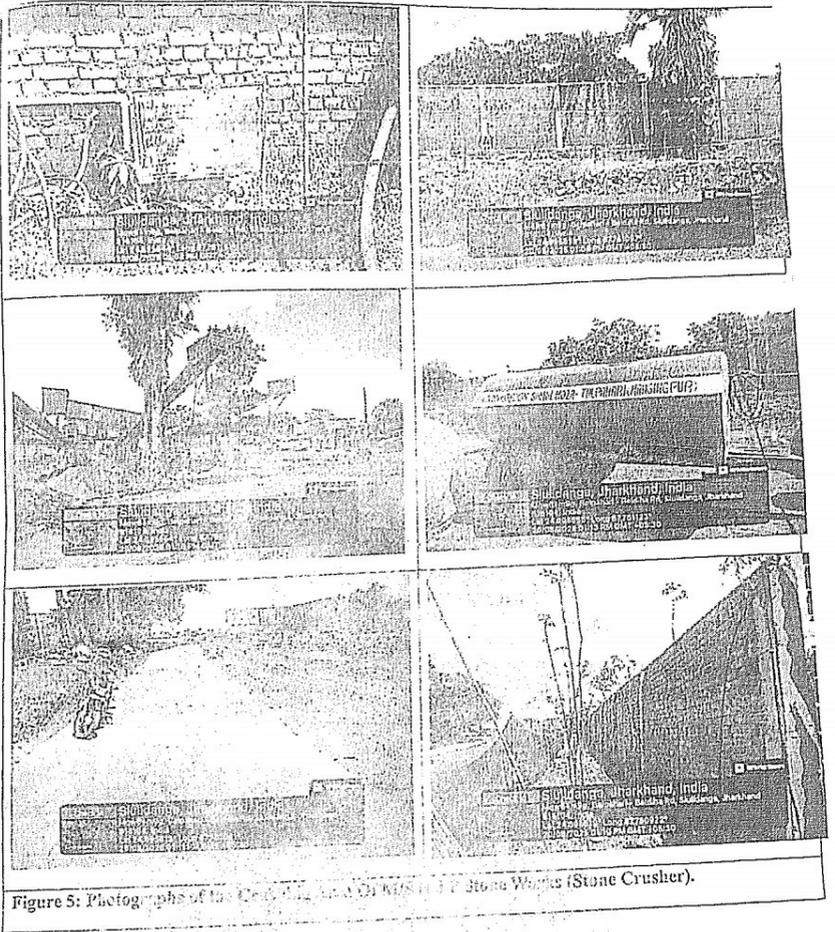


Figure 4: Photographs of the Mining Area Of M/S N & P Stone Works (Stone Mines).



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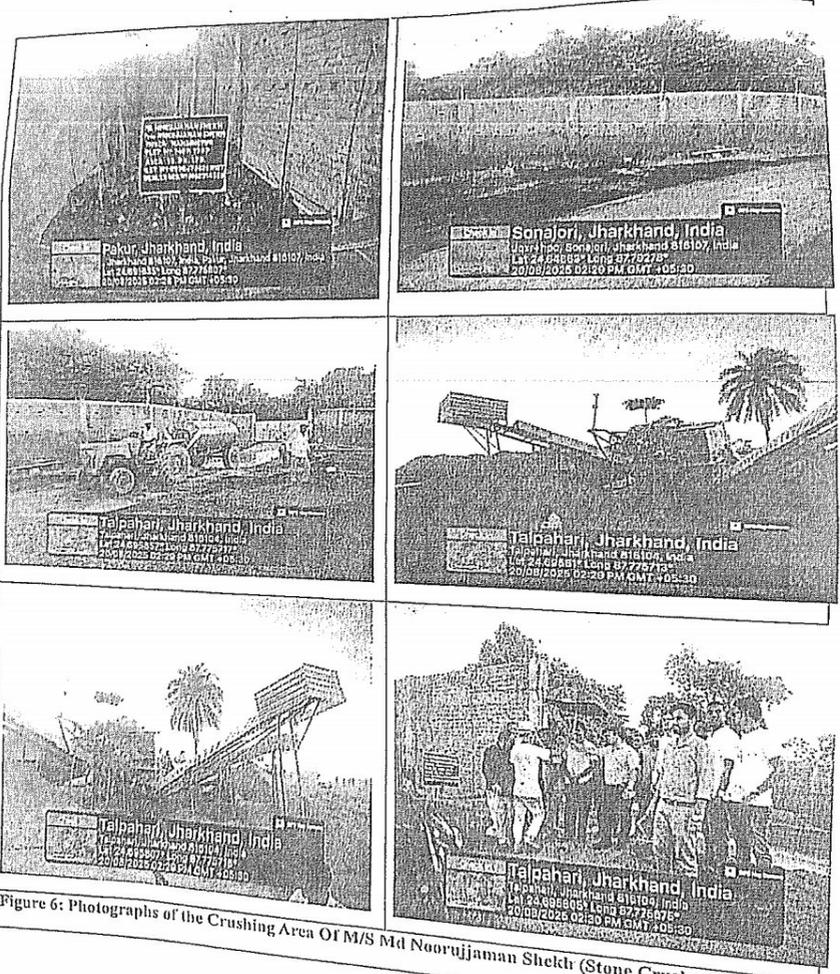


Figure 6: Photographs of the Crushing Area Of M/S Md Noorujaman Shekh (Stone Crusher).

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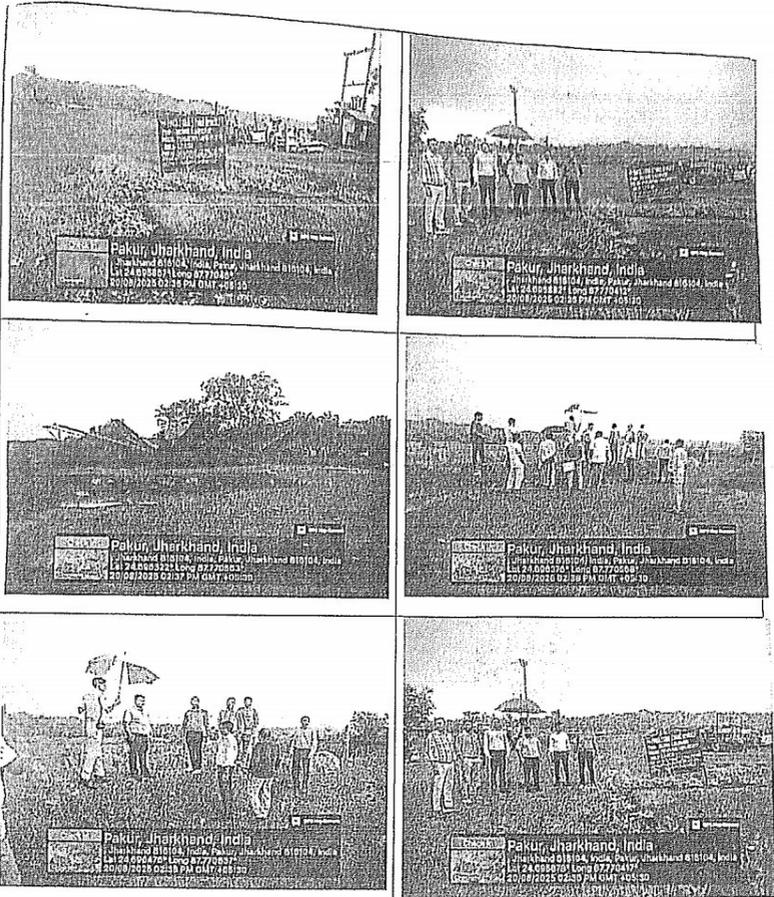


Figure 7: Photographs of the Mining area and Crushing area of Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works (Stone Mines with Crusher).

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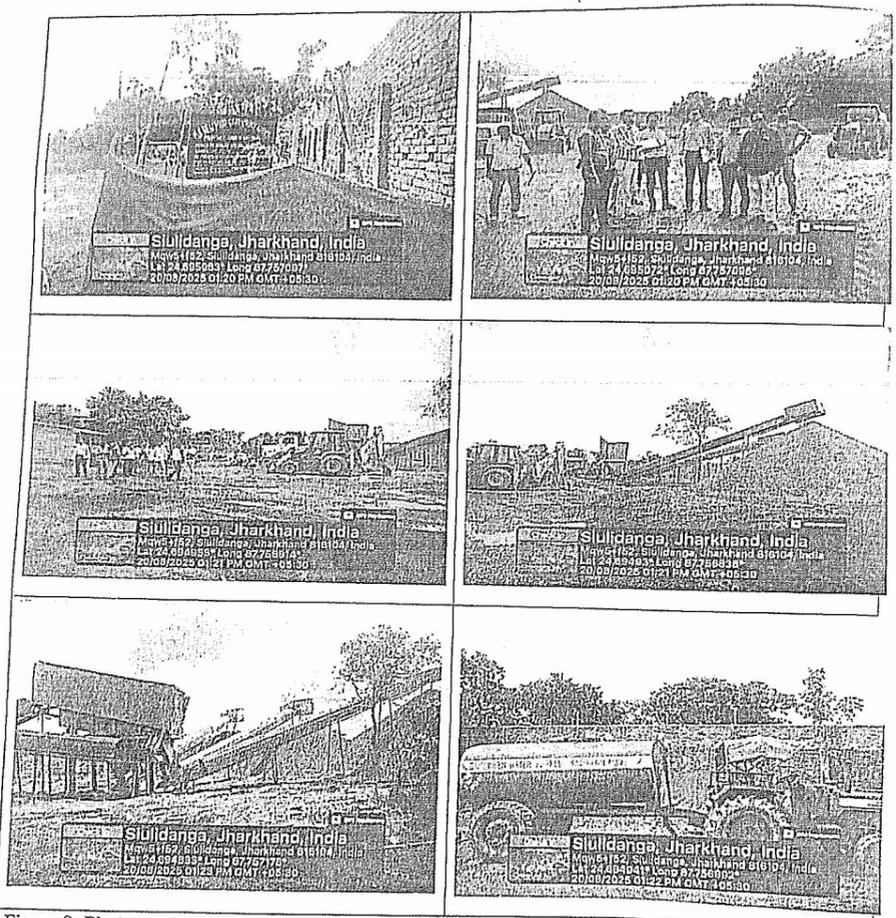


Figure 8: Photographs of the Crushing Area Of M/S New Four Star Stone Works (Stone Crusher).

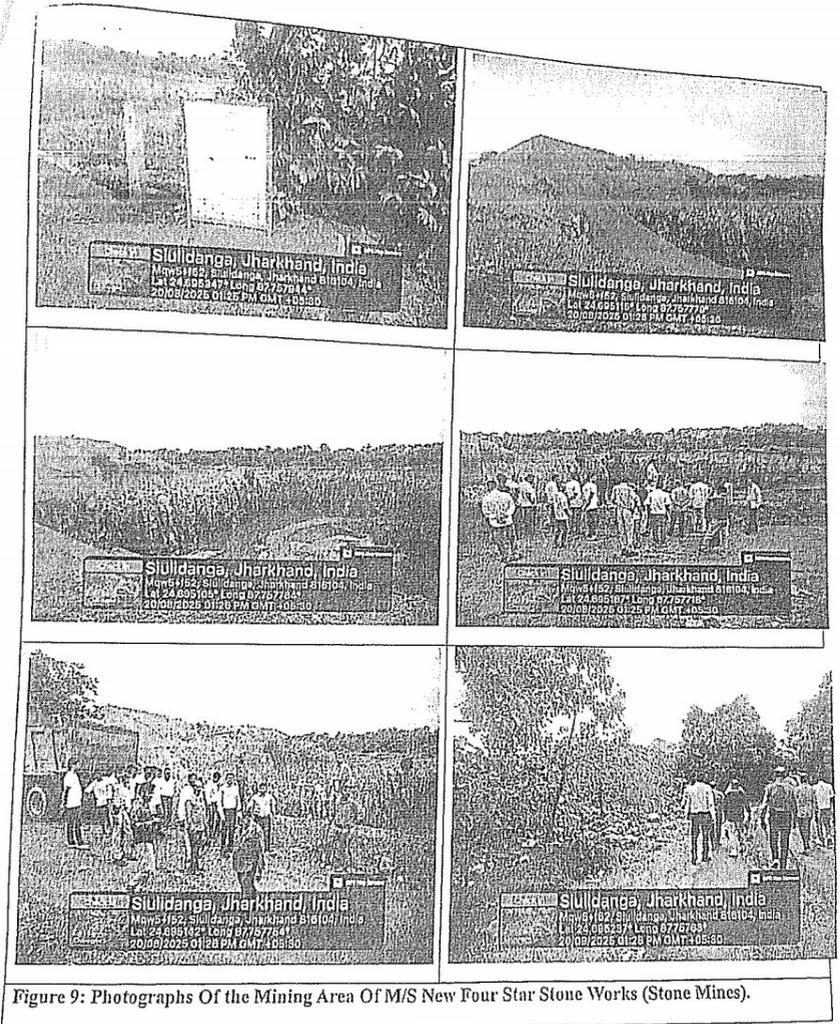


Figure 9: Photographs Of the Mining Area Of M/S New Four Star Stone Works (Stone Mines).



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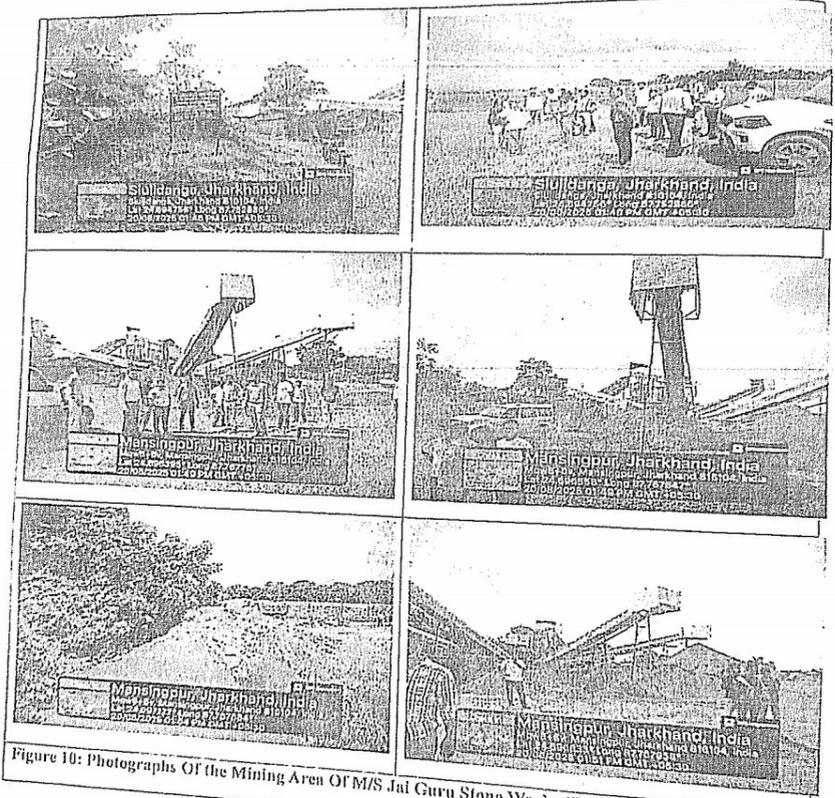


Figure 10: Photographs Of the Mining Area Of M/S Jal Guru Stone Works (Stone crusher).



Figure 11: Photographs Of the Crushing Area Of M/S Jai Guru Stone Works (Stone Mines).



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**Annexure I: Status of Consent to Operate (CTO)**

1. M/S DADA BHAI STONE WORKS (STONE CRUSHER)
2. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
3. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)
4. M/S N J P STONE WORKS (STONE MINES)
5. M/S N J P STONE WORKS (STONE CRUSHER)
6. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)
7. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH CRUSHER)
8. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)
9. M/S FOUR STAR STONE WORKS (STONE MINES)
10. M/S JAI GURU STONE WORKS (STONE MINES)
11. M/S JAI GURU STONE WORKS (STONE CRUSHER)



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Date : 2025-05-12

Ref No. JSPCB/110/RNC/CTO-21732925/2025/1063

Consent to operate (CTO) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-17 of M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-19965341/2024/397 Dated : 2024-08-16, for the production of Stone Chips 432 TPD and stone dust 48 TPD , total investment- Rs = 134 lakhs, At Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P, Area- 8 Bigha 9 Katha 12 Dhur, At Mauza - Bishanpur, P S -Hiranpur, District-Pakur of this office.

(b) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19486547/2024/1350 Dated : 2024-08-20 production of Stone Chips 432 TPD and stone dust 48 TPD.valid till 31.05.2025 of this office.

(c) The content of Two Notarized land agreement: (i) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Karigar manriya To M/s Dada Bhai Stone Works, At J.B.No: 12; Plot No.: 31 in Mauza- Bishanpur, P.S- Hiranpur, Dist-Pakur, over a total area of 02 Bigha, 13 Katha, 04 Dhur, valid for 04 years 11 months for rent.

(ii) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Fagu Murmu To M/s Dada Bhai Stone Works, At J.B.No: 08; Plot No.: 14,15 in Mauza- Bishanpur, P.S- Hiranpur, Dist-Pakur, over a total area of 05 Bigha, 16 Katha, 08 Dhur, valid for 04 years 11 months for rent.

(d) The content of Affidavit regarding procurement of raw material from valid sources and Tree Plantation vide Ref No- 1270 on dated 17.04.2025.

(e) The content of Inspection Report (I/R) issued vide ref no.506 on dated 25.03.2025 of Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza-BISANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Digha 9 Katha 12 Dhur	14 <del>X</del> 184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	31/05/2027
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## (A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metallised internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee



~~148~~

and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/ Nm3

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita Mishra  
 Digitally signed by  
 Amrita Mishra  
 Date: 2025.05.12  
 10:37:51 +05'30'  
 [Amrita Mishra]  
 Divisional Head, Dumka

Memo No. : JSPCB/HO/RNC/CTO-  
 21752925/2025/1063

Dated : 2025-05-12

Copy to: M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra  
 Digitally signed by Amrita Mishra  
 Date: 2025.05.12 10:38:11 +05'30'  
 [Amrita Mishra]  
 Divisional Head, Dumka



597

## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, IIEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19965541/2024/397

Dated : 2024-08-16

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

- Reference: Application (s) No.- 19965541 / dated : 05/08/2024 of M/S DADA BHAI STONE WORKS, MD MANIRUZZAMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
- Documents Relied Upon:
  - The content of Checklist Ref. No. 567, dated 03.04.2024 of Regional Office, Dumka;
  - (i) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Fagu Murmu and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -8, Plot No - 14 & 15(p), in Mauza- Bisanpur, Dist. Pakur over an area of 05 Bigha 16 Katha 08 Dhur valid for 04 years 11 months.  
(ii) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Karigar Maraiya and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -12, Plot No - 31(p), in Mauza- Bisanpur, Dist. Pakur over an area of 02 Bigha 13 Katha 04 Dhur valid for 04 years 11 months.
  - The content of DFO Sahebganj's certificate regarding ESZ vide letter no. 2310 dated 28.11.2023.
  - The content of DFO Pakur FD's certificate vide letter no. 1560 dated 16.12.2023.
  - The content of Declaration made by Md. Maniruzzaman , owner of Bishanpur Stone Deposit at Mauza - Bishanpur, Pakur regarding supply of Stone Boulder.
- The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BISANPUR , P S -HIRANPUR , District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Bigha 9 Katha 12 Dhur	184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	Date of issue to one year

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## (A) Specific Conditions:

1. That, the occupier shall construct at least 10 feet high wind breaking wall.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
4. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material only from valid Source and the occupier will be responsible for that.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone area.
8. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
9. That, this CTE is valid subject to the further notification/guideline issued by concerned authority regarding ESZ. If any discrepancy will be found then the consent order shall be automatically revoked.
10. That, the occupier shall apply for CTO along with the compliance report of this CTE.
11. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
12. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

14. That, the occupier shall install online certified PM 10 analyzer with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.



- 4. That, this CTE shall not absolve the occupier ~~15~~ from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
- 6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Kumar  
 Manibhushan  
 [Kumar Manibhushan]  
 Environmental Engineer-cum-  
 Section Head, Dumka

Digitally signed by  
 Kumar Manibhushan  
 Date: 2024.08.16  
 13:16:59 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-19965541/2024/397

Dated : 2024-08-16

Copy to : M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT - PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Kumar Manibhushan  
 [Kumar Manibhushan]  
 Environmental Engineer-cum-  
 Section Head, Dumka

Digitally signed by Kumar  
 Manibhushan  
 Date: 2024.08.16 13:17:37 +05'30'



**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139



601

Ref No. JSPCB/HO/RNC/CTO-21367923/2025/318

Dated : 2025-02-06

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-01-31 of BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (d)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. – EC/SEIAA/2021-22/2405/2021/198 Ranchi dated – 02.08.2022 for the project " Bishanpur Stone Deposit Of M/S Dada Bhai Stone Works at at Village– Bishanpur PS- Hiranpur District- Pakur, Jharkhand (2.48 Ha)".

(b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18866417/2024/725 Dated: 2024-04-18 production of Stone Boulder - 1, 44,396 TPA (As per EC) valid till 31/03/2025 with its compliance report.

(c) The content of CTE was granted issued by the board vide ref no. Ref No.: JSPCB/HO/RNC/CTE-18037727/2024/130 Dated : 2024-03-18 of this office.

(d) The content of mining lease deed no 4420/4387 executed by and b/w Deputy Commissioner, Dumka and M/S Dada Bhai Stone Works (Partners- Md Maniruzzaman) on 25.11.2023 for stone mining valid from 25.11.2023 to 24.11.2033 at Area in 6.12 (2.48 Ha) Acre at Mauza Bishanpur P.S- Pakur District- Pakur with site tracing map signed by Proponent, AMO & DC.

(e) The content of Inspection Report (I/R) vide ref no.126 dated 28.01.2025 issued by Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BISHANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

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157



Before Expansion	Khata No. - 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC)	2.48 Ha. (As per EC)	669 Lakhs	Stone Boulder 1,44,396 TPA (Maximum production capacity as per EC) * [Year-wise production capacity needs to be maintained as per EC]	31/03/2027
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12. Train the board

13. T sha

(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection.
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
10. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
11. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.



12. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.

13. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

14. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

15. That the occupier shall supply the stone boulders to only such crusher units which have valid consent from Board and are situated at a distance of 5 km."

16. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

17. That the occupier shall provide information to JSPCB regarding temporary discontinuation/ under suspension/closure /any case of accident or other unforeseen act or event of the unit.

18. That the occupier shall construct and maintain toe wall, garland drain and settling pond all along the OB dump and shall do it's desilting regularly.

19. That, the occupier shall not operate the unit beyond the CTO validity period, without obtaining CTO from Board.

20. That the occupier shall abide by the conditions & shall confine the production as per the year wise production capacity mentioned in EC.

21. That the occupier shall increase the Plant density and diversity at the site within a timeline of 6 months and shall intimate Board regarding the action taken.

22. This CTO shall supersede the last granted CTO issued by the Board vide Ref No- JSPCB/HO/RNC/CTO18866417/2024/725 Dated: 2024-04-18.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

~~159~~

(2)

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 - Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission ~~168~~ quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Memo No. : JSPCB/HO/RNC/CTO-  
21367923/2025/318

Amrita Mishra  
Date: 2025.02.06  
16:20:59 +05'30'

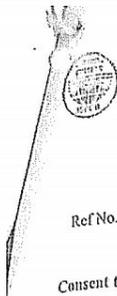
[Amrita Mishra]  
Section Head, Dumka

Dated : 2025-02-06

Copy to: Bishanpur Stone Deposit Of M/S Dada Bhai Stone Works at Mauza- BISHANPUR, Ps:  
HIRANPUR District: PAKUR /Director Of Industry, Government Of Jharkhand, Ranchi/ Director Of  
Mines, Government Of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector Of Factories,  
Government Of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka  
For Information & Necessary Action.

Amrita Mishra  
Date: 2025.02.06  
16:40:15 +05'30'

[Amrita Mishra]  
Section Head, Dumka



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### JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-18037727/2024/130

Dated : 2024-03-18

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 18037727 / dated : 01/01/2024 of BISHANPUR STONE DEPOSIT OF M/S DADA BHAI STONE WORKS, MD MANIRUKZZAMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
  
2. Documents Relied Upon:
  - (a) The content of Checklist Ref. No. 73 dated 16.01.2024 of Regional Office, Dumka;
  - (b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. - EC/SEIAA/2021-22/2405/2021/198 Ranchi/ dated 02/08/2022 for the project "Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at village: Bishanpur, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P), Tehsil : Hiranpur, Dist.: Pakur, Jharkhand (2.48 Ha) for production capacity of Stone 1,44,396 TPA."
  - (c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 742 dated 03/05/2021 certifying that the distance of project location from RF/PF is 250 m.
  - (d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 878 dated 13/05/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from the project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary.
  - (e) The content of Registered lease as Document No. 2023/PAK/4420/BK1/4387 dated 08.12.2023 At office of SRO, Pakur for Mauza: Bishanpur, Dist. Pakur, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P); over an area of 6.12 Acres (2.48 Ha.) valid up to 24/11/2033 in favour of M/s Dada Bhai Stone Works.
  - (f) The content of Mining Plan Approval Letter issued by the DMO, Pakur Memo No. 1394/M, dated 10/08/2021 along with Mine Closure Plan.
  
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BISHANPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

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Before Expansion	Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC)	2.48 Ha. (As per EC)	669 Lakhs	Stone Boulder - 1,44,396 TPA (As per EC)	As per EC
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## (A) Specific Conditions:

1. That, the occupier shall comply all the conditions of Environmental Clearance and submit the report to the Board.
2. That, the proponent shall implement plan of rainwater harvesting with establishment of the project and report to the Board as per the design & drawing of Central Ground Water Board/ State Ground Water Directorate.
3. That, the proponent shall not alter the flow path or course of any river or stream or water body without prior permission from the competent authority.
4. That, the proponent shall carry out transportation of stone boulders or over burden in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
5. That, the proponent shall do mining operations at least 100 meters away from the bank of any river or stream or water body.
6. That the occupier shall construct and maintain the toe wall, garland drain and settling pond all along the OB dump and shall do its desilting regularly.
7. That, the occupier shall submit Ambient air quality and Ambient noise level monitoring report before commissioning of the mine to the Board.
8. That, the proponent shall make arrangement for reclamation of the mined out area and on that place tree plantation shall be done as per the guideline of Department of Forest & Environment., Govt. of Jharkhand.
9. That, the proponent shall keep all the overburden within the lease hold area and shall keep in such a way that no materials should get washed away during the monsoon beyond the lease hold area.
10. That, the proponent shall not at all use any sort of explosives for mini-explosive license from Explosive Department.

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11. That, the proponent shall supply raw material to only those crusher units or road making projects which have a valid consent to operate of the Board and keep record thereof.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
  - (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
  - (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
  - (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
  - (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
  - (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
  - (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
  - (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
  - (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
  - (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
  - (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
  - (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

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X

X

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5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

Yatindra Kumar Das  
Digitally signed  
by Yatindra  
Kumar Das  
Date: 2024.03.18  
17:52:52 +05'30'

This is issued with the approval of the competent authority

[Yatindra Kumar Das]  
Member Secretary

Memo No. : JSPCB/HO/RNC/CTE-  
18037727/2024/130

Dated : 2024-03-18

Copy to : Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at village: Bishanpur, Tehsil : Hiranpur,  
Dist.: Pakur, Jharkhand / Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/  
DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Yatindra Kumar Das  
Digitally signed by Yatindra  
Kumar Das  
Date: 2024.03.18 17:52:52 +05'30'  
[Yatindra Kumar Das]  
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2496350 (Fax): 2400851/2489852/2461847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21874/7C/2025/948

Dated : 2025-04-29

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-03-25 of PAKUR BLACK ROCK STONE, Occupier Name :AKIBUL SHAIKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(i) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19945642/2024/1517 Dated: 2024-09-19, Production of Stone Chips – 9000 Cft/Day and Stone Dust- 1000 Cft/Day, Valid till 31/05/2025 of this is office.

(b) The content of Two Notarized land documents:(i) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Patras Tudu and Others with Pakur Black Rock Stone (Stone Crusher) Sri Akibul Shaikh, for J. B. No. – 35, Plot No. – 99 over a total area of 02 Bigha in Mouza- GANESHPUR, PS- HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(ii) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Manuvel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone), for J. B. No. – 35, Plot No. – 93, 100 over a total area of 05 B 08 K 17 D in Mouza- GANESHPUR, PS.- HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(c) The content of Affidavit regarding procurement of raw material from valid sources and vide Ref No-10764 on dated 22.03.2025.

(d) The content of Inspection Report (I/R) vide Ref No.767 on Dated 19.04.2025 of Regional Office, Dumka.

(e) The content of CTE granted vide Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated: 2024-07-31 for production of Stone Chips -9000 CFT/Day & Stone dust- 1000 CFT/Day, as per investment of Rs.180 Lacs of this office (VCNH).

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -GANESHPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Khatn No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Katha 02 Dhur (As per CTE)	16780 Lacs	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	31/05/2023
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(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metalled internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control

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pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

5. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene (BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission ~~quality~~ within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 ug/m <sup>3</sup>

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Non-Carbonaceous Wastes	In TSDF
2	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-purn (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita Mishra

Digitally signed by Amrita Mishra  
Date: 2025.04.29 18:11:54 +05'30'

[Amrita Mishra]

Divisional Head, Dumka

Dated : 2025-04-29

Memo No. : JSPCB/HO/RNC/CTO-21874170/2025/948

Copy to: PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt. Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Amrita Mishra  
[Amrita Mishra]  
Divisional Head, Dumka

Digitally signed by Amrita Mishra  
Date: 2025.04.29 18:12:21 +05'



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366

Dated: 2024-07-31

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (c) No.- 19076427 / dated : 02/05/2024 of PAKUR BLACK ROCK STONE, AKIBUL SHAIKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
  
2. Documents Relied Upon:
  - (a) The content of checklist, Ref No. 964/RO,JSPCB, Dumka, Dated 08.06.2024;
  - (b) The content of (i)Notarized rent agreement Sri Patharash Tuddu and others with Sri Akibul Shaikh(partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-99 Area-02 Bigha.
  - (ii)Notarized rent agreement between Sri Manuwei Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-93 & 100 Area-05 Bigha,08 Katha 17 Dhur,
  - (c) The content of DFO Pakur FD's letter no.478 dated 28.03.2024. As per the distance of project site from RF/PF is 250m.
  - (d) The content of DFO Sahebganj wild life FD's letter no. 755 dated 13.04.2024. Outside ESZ.
  - (e) The content of (i) Notarized agreement affidavit vide Bearing sl. no 34, dated 15.07.2024 with the stone mines (Raw material supplier) for supplying raw material 3000 cft/day. Mines located within the 4 km radius of the crusher, along with the valid CTO copy, of the mines.
  - (ii) Notarized agreement affidavit vide Bearing sl. no 672, dated 03.07.2024 with the stone mines (Raw material supplier) for supplying raw material 7000 Cft/day. Mines located within the 0.6 Km radius of the crusher, along with the valid CTO copy, of the mines.
  
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- GANESHPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Khatu No. : 35 Khesra No. : 93, 99 P, 180	C6 Bigha 18 Kathiba 02 Dhur (As per application)	1 <sup>st</sup> Rd Lines	Stone Chips - 9000 CFM/Day & Stone dust- 1000 CFM/Day	Date of issue to one year
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(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered

transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.

- 12. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
- 13. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm3.
- 14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
- 15. That, the occupier shall install PM10 Analyzer, which connectivity should be with JSPCB server.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable, in case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

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(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

- 4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
- 6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Kumar  
Manibhushan

Digitally signed by  
Kumar Manibhushan  
Date: 2024.07.31  
22:19:12 +05'30'

[Kumar Manibhushan]  
Environmental Engineer-cum-  
Section Head, Dumka

Dated: 2024-07-31

Memo No. : JSPCB/HO/RNC/CTE-19076427/2024/366

Copy to : PAKUR BLACK ROCK STONE, AI-MAUZA- GANESHPUR, PS- HIRANPUR, Dist.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Kumar  
Manibhushan

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Manibhushan  
Date: 2024.07.31 22:19:35  
+05'30'

[Kumar Manibhushan]  
Environmental Engineer-cum-  
Section Head, Dumka

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**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
 Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-18736324/2024/84

Dated : 2024-03-21

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-03-05 of MS N J P STONE WORKS (STONE MINES), Occupier Name :Palnr JAHIRUL HAQUE for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of inspection report Ref no.- 520 dated 18.03.2024 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of DFO, Pakur letter No.- 808, dated 18.26.07.2019 which shows that the distance of the proposed site/ Plot No 73/P, 74, 75, 76/P, 80/303, 80, 304/P Area- 6.25 Acres or 2.53 Ha, Mauza-Siulidanga, P.S.-Hiranpur, Distt.- Pakur 360 mtrs away from Notified Forest Land and also is 30746 mts away from Udhwa Lake Bird Sanctuaryand there is no National Park, Wild Life Sanctuary and Biodiversity area within 10 KM radius and the proposed site is not situated any ESZ.

(c) The content of Environmental Clearance vide letter No. EC/SEIAA/2018-19/2275/2019/691 dated 08.11.2019 issued by SEIAA, Ranchi, Jharkhand of Siulidanga Stone Deposit of M/s N J P Stone Works (Stone Mines) for Plot No 73/P, 74, 75, 76/P, 80/303, Area- 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur for stone mining capacity -650 TPD of stone boulders.

(d) The content of Mining lease deed for stone mining from 09.01.2020 to 08.01.2030 for 10 years for Plot No 73/P, 74, 75, 76/P, 80/303, J.B. No.-02 & 03, Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur and signed by PP, DMO and DC Pakur, but not uploaded all papers of mining lease deed.

(e) The content of Consent to Established(CTE), Ref No. JSPCB/HO/RNC/CTE-7385851/2020/201 dated 24.05.2020.

(f) The content of Consent to Operate (CTO) Ref No. JSPCB/RO/DMK/CTO-13961997/2023/61 Dated : 2023-03-27

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA , P S -SIULIDANGA , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Relieve Expansion:	Plot No 73/P, 74, 75, 76/P, 80/303, Khat'a No.-02 & 03	177 Area 6.25 Acres or 2.53 Ha	Rs. 329.15 Lacs (rs per project)	Stone Boulders - 650 TPD	31/03/2026
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(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier shall submit Production figure of the Boulder duly certified by D.M.O, within consen period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 31.03.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.



14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.

15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.

16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

19. That, the occupier shall install PM 10 analyser as per CPCB guideline and US EPA approved technology with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

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S N	Pollutant	179 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM10, µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM2.5, µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 - Mandatory  
 Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

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- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJIVA  
KUMAR  
SINHA

Digitally signed by  
RAJIVA KUMAR  
SINHA  
Date: 2024.03.21  
17:11:52 +05'30'  
(Rajiva Kumar Sinha)  
Regional Officer

Dated : 2024-03-21

Memo No. : JSPCB/RO/DMK/CTO-  
18736324/2024/84

Copy to: Sri Jahrul Haque, Partner. of M/s N J P Stone Works (Stone Mines), At-Siulidanga, P.S.-  
Hiranpur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,  
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/  
D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi &  
information & necessary action.

RAJIVA  
KUMAR SINHA  
Date: 2024.03.21 17:12:32  
(Rajiva Kumar Sinha)  
Regional Officer

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, IHEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2490851/2490852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-7385851/2020/201

Dated: 2020-05-24

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No - 7385851 / dated : 27/01/2020 of MS N J P STONE WORKS, Patner JAHRUL HAQUE for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
2. Documents Relied Upon:
  - (a) The content of check list (inspection report) dated 16.02.2020 of Regional Officer, Regional OfficeCum-Laboratory, J.S.P.C.Board, Dumka.
  - (b) The content of DFO, Pakur letter No.- 808, dated 18.26.07.2019 which shows that the distance of the proposed site/ Plot No 73/P, 74, 75, 76/P, 80/303, 80, 304/P Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur 360 mtres away from Notified Forest Land and also is 30746 mtres away from Udhwa Lake Bird Sanctuaryand there is no National Park, Wild Life Sanctuary and Bio-diversity area within 10 KM radius and the proposed site is not situated any ESZ.
  - (c) The content of Environmental Clearance vide letter No. EC/SEIAA/2018-19/2275/2019/691 dated 08.11.2019 issued by SEIAA, Ranchi, Jharkhand of Siulidanga Stone Deposit of M/s N J P Stone Works (Stone Mines) for Plot No 73/P, 74, 75, 76/P, 80/303, Area- 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur for stone mining capacity -650 TPD of stone boulders.
  - (d) The content of Mining lease deed for stone mining from 09.01.2020 to 08.01.2030 for 10 years for Plot No 73/P, 74, 75, 76/P, 80/303, J.B. No.-02 & 03, Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur and signed by PP, DMO and DC Pakur, but not uploaded all papers of mining lease deed.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA, P S -SIULIDANGA, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza- Siulidanga, Plot No 73/P, 74, 75, 76/P, 80/303, Khata No.-02 & 03	Area- 6.25 Acres or 2.53 Ha	Rs. 329.15 Laes (as per project)	Stone Boulders -650 TPD	Date of Issue to six month

(A) Specific Conditions:

1. That the occupier shall reclaim the mined out area as per approved mining plan.
2. That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
3. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
4. That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
5. That the occupier shall keep the live soil in proper way at appropriate place separately.
6. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
7. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
8. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
9. That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
10. This CTE shall be valid till the date of DSR is prepared and approved by the competent authority and after finalization of DSR if required necessary modification shall be made.
11. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
12. That, the occupier shall ensure installation of CAAQMS & PM 10 analyzer as per timeline fixed by board and is mandatory.

(B) General Conditions :

- (1) That, the occupier shall construct per se (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gas collector(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.

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7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Memo No. : JSPCB/HO/RNC/CTE-  
7385851/2020/201

RAJIVA Digitally signed (Rajiva Kumar Sinha)  
by RAJIVA Section Head, Dumka  
KUMAR KUMAR SINHA  
SINHA Date: 2020.05.24  
13:40:44 +05'30' Dated : 2020-05-24

Copy to : Sri Jahrul Haque, Partner. of M/s N J P Stone Works (Stone Mines), At-Siulidanga, P.S.-  
Hiranpur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,  
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/  
D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for  
information & necessary action.

RAJIVA Digitally signed by  
RAJIVA KUMAR SINHA  
KUMAR SINHA Date: 2020.05.24 13:42:18  
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(Rajiva Kumar Sinha)  
Section Head, Dumka

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JHARKHAND STATE POLLUTION CONTROL BOARD

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TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref.No. JSPCB/HO/RNC/CTO-22393070/2025/1736

Dated : 2025-06-24

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-06-02 of M/S N J P STONE WORKS (STONE CRUSHER), Occupier Name :MD NOORUJJAMAN SHEKH AND PARTNERS for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated- 29.06.2021 at Mauza – Siulidanga No. 67, J.B. No. 03; Plot Nos. – 265 & 266, Area-07 Bigha 00 Katha 06 Dhur Investment Rs. 150.0 Lac for the production capacity of Stone Chips– 9,000 CFT/Day and Stone Dust-1,000 CFT/Day of this office.

(b) The content of Consent-to-Operate granted vide Ref No- JSPCB/HO/RNC/CTO-19324752/2024/1195 Dated: 2024-07-26 production of Stone Chips– 9,000 CFT/Day, Stone Dust 1,000 CFT/Day valid till 31/05/2025 of this office.

(c) The content of Inspection Report (IR), Ref No.1227 dated 24.05.2025 of R.O. Dumka.

(d) The content of Affidavit vide ref No 30 dated 12.03.2025 stating that the procurement of raw material will be done from mines having valid CTO.

(e) The content of notarized land agreement 3. Two notarized land agreement (i) Notarized Land Rent Agreement bearing Sl. No. – 703 dated 15.04.2023 between Mose Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 58 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District - PAKUR over an area of 02 Bigha valid for a period of 4 years 11 months

(ii) Notarized Land Rent Agreement bearing Sl. No. – 701 dated 15.04.2023 between Lakhna Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 57 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 07 Katha valid for a period of 4 years 11 months.

(iii) Notarized Land Rent Agreement bearing Sl. No. – 702 dated 15.04.2023 between Jetha Hansda and other and MD Noorujjaman Shekh J.B. No.: 23, Khesra No.: 59 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 12 Katha 10 Dhur valid for a period of 4 years 11 months.

(iv) Notarized Land Rent Agreement bearing dated 06.05.2024 between Simon Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 265 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 02 Katha 06 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)

(v) Notarized Land Rent Agreement bearing dated 03.05.2024 between Praditan Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 266 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 18 Katha 06 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)

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3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO-67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	J.B. No. - 03; Plot Nos. - 265 & 266 (As per CTE)	07 Bigha 00 Katha 06 Dhur (As per CTE)	275 Lakhs (Revised Project cost)	Stone Chips- 9,000 CFT/Day, Stone Dust1,000 CFT/Day	30/06/2027

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remain in operation during crushing period.
6. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps, in enclosure and belts.
7. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute.
8. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
9. That, the occupier shall obtain raw material only from valid source only and the occupier will be responsible for that.



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That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.

11. That, the occupier shall maintain register for production and dispatch and submit return to the Board.

12. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.

13. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road.

14. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for containment of dust from stone crusher.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

18. That, the occupier shall submit compliance of this CTO conditions every year to the Board along with the recent analysis reports of Ambient Air Quality and Noise Monitoring from JSPCB lab portal and also with the CTO renewal application 120 days prior to the expiry of this CTO successively.

19. That, the occupier shall submit ambient air quality and Noise level monitoring reports every year to the Board.

20. That the occupier shall be liable for any discrepancy in the matter of land ,if ever arises.

21. The occupier shall install USEPA approved PM 10 analyser and shall ensure uninterrupted connectivity to JSPCB server.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 - Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

That, the occupier shall maintain the emission quantity within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/m <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- 10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- 11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- 12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- 13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

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4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Digitally signed by Amrita Mishra  
Mishra  
Date: 2025.06.24 15:52:13  
+05'30'

[Amrita Mishra]  
Divisional Head, Dumka

Dated : 2025-06-24

Memo No. : JSPCB/HO/RNC/CTO-  
22393070/2025/1736

Copy to: M/s N J P Stone Works (Stone Crusher), At-Siulidanga, Place: Hiranpur, P.O.: Hiranpur,  
District: Pakur/Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ Director of Industry, Government of  
Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner,  
Pakur/D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information  
& necessary action.

Digitally signed by Amrita Mishra  
Mishra  
Date: 2025.06.24 15:52:13  
+05'30'

[Amrita Mishra]  
Divisional Head, Dumka



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**JHARKHAND STATE POLLUTION CONTROL BOARD**

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TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
 Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-10203708/2021/179

Dated: 2021-06-29

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 10203708 / dated : 07/04/2021 of M/S N J P STONE WORKS (STONE CRUSHER), MID NOORUJJAMAN SIEKII AND PARTNERS for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of check list dated 17.03.2021 (inspection report) of Regional Officer, Regional Office Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 490 dated 06/03/2021 stating that the distance of project location from reserved forest / protected forest is more than 250m and the project location does not come under no mining zone.

(c) The Content of Distance Certificate issued by DFO, Wildlife Division Hazaribagh vide letter No 673 dated 01/04/2021 stating that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(d) The content of as a raw material the unit has uploaded self declaration to procure Raw material from valid Stone Mines.

(e) The content of affidavit for Land Rent Agreement dated 26/03/2021 & 07/04 2021 valid upto 25/02/2026 & 06/03/2026.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA NO-67, P S -IHRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza – Siulidanga No-67, J.B. No. – 03; Plot Nos. – 265 & 266	07 Bigha 00 Katha 06 Dhur	Rs. 150 Lakhs	product – Stone Chips & Stone Dust of capacity – 9,000 CFT/Day & 1,000 CFT/Day	Date of Issue to six months

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(A) **Specific Conditions:**

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

(B) **General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
  - (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
  - (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
  - (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
  - (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
  - (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
  - (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
  - (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
  - (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
- 4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
  - 5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
  - 6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
  - 7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

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Memo No. : JSPCB/HO/RNC/CTE-10203708/2021/179

RAJIVA  
KUMAR  
SINHA

(Rajiva Kumar Sinha)  
Digitally signed by  
RAJIVA KUMAR  
SINHA  
Date: 2021.06.29  
22:14:37 +05'30'

Section Head, Dumka  
Dated : 2021-06-29

Copy to : Shri John Hansda, Prop., M/s N J P Stone Works (Stone Crusher), At- Siulidanga, Place: Hiranpur, P.O.: Hiranpur, District: Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka

Digitally signed by RAJIVA  
KUMAR SINHA  
Date: 2021.06.29 22:14:57  
+05'30'

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**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
 Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19802289/2024/1588

Dated : 2024-10-08

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-09-09 of M/S MD NOORUJJAMAN SHEKHII, Occupier Name :MD NOORUJJAMAN SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. Documents Relied Upon:
  - (a) The content of Consent-to-Establish (CTE) granted in expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417 Dated 27.09.2022 at Khata No. - 26 & 52; Khesra No.: 108, 140P, 139P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 153.5 Lakhs for the production capacity of Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day.
  - (b) The content of Consent-to-Establish (CTE) granted before expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-2026497/2018/315 Dated: 26.03.2018 at Khata No. - 26 & 52; Khesra No.: 108, 140P, 139P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 19.20 Laes for the production capacity of Stone Chips -1000 Cft/Day and Stone Dust- 100 Cft/Day.
  - (c) The content of last granted Consent-to-Operate (CTO) granted vide Board's Ref No. JSPCB/HO/RNC/CTO-14767435/2023/1629 Dated : 2023-09-28 for the production capacity of Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day valid till 30.09.2024;
  - (d) The content of Two land agreement [Total Area-02 Bigha 19 Katha 06 Dhur]-
    - (i)Notarized Land Rent deed cum Agreement dated 11.04.2023 executed by & b/w Smt Charki Turi, Sri Karmachari Turi and Md Noorujjaman Shekh for J.B. No. - 52; Daag Nos. - 140(P), 139(P), 138 & 137 in Mauza - Mansinghpur over an area of 01 Bigha 15 Katha 06 Dhur valid for 4 years.
    - (ii) Notarized Land Rent deed cum Agreement dated 28.08.2023 executed by & b/w Sri John Tudu, Sri Chunda Tudu, Sri Girish Tudu and Md Noorujjaman Shekh for J.B. No. - 26; Daag Nos. - 108 in Mauza - Mansinghpur over an area of 01 Bigha 04 Katha 00 Dhur valid for 4 years.
  - (e) The content of Inspection Report Ref. No. 1712 dated 30.08.2024 of R.O. Dumka;
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR , P S -MANSINGHPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

(A) Specific Conditions:



642

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.

13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.

14. That, the occupier shall maintain the concentration of dust up to 10 meters from the crusher within 600 g/Nm<sup>3</sup>.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.2023 and shall shift the crusher unit within 5 kilometer radius from the mines which supplies the raw material to the crusher by 31st May 2025.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

19. That, the occupier shall maintain USEPA certified PM 10 Analyzer within three months with onsite display and shall provide connectivity to JSPCB server otherwise Environmental Compensation will be levied or CTO may be revoked.

20. That, the CTO supersede the CTO granted previously vide Ref No. JSPCB/HO/RNC/CTO-14767435/2023/1629 Dated : 2023-09-28, valid upto 30.09.2024.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
 Serial no. 5 to 12 As applicable for specific type of industry.

That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

SN	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (a) and the discharge quantity as below:

SN	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

SN	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

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- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

Amit Kumar Digitally signed by Amit Kumar  
Date: 2024.10.08 17:58:35  
+05'30'

This is issued with the approval of the Competent authority

[Amit Kumar]  
Section Head, Dumka  
Dated : 2024-10-08

Memo No. : JSPCB/HO/RNC/CTO-  
19802289/2024/1588

Copy to: M/s Noorujaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Amit Kumar Digitally signed by Amit Kumar  
Date: 2024.10.08 17:59:06  
+05'30'

[Amit Kumar]  
Section Head, Dumka

JHARKHAND STATE ~~ENVIRONMENTAL~~ POLLUTION CONTROL BOARD

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TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400859 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417

Dated : 2022-09-27

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 13910629 / dated : 01/08/2022 of M/S MD NOORUJJAMAN SHEKH, MD NOORUJJAMAN SHEKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of Checklist Ref. No. 1294 dated 20/08/2022 of the Site Selection Committee;

(b) The content of Consent-to-Establish (CTE) granted before expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-2026497/2018/315 Dated: 26.03.2018 at Khata No. - 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 19.20 Lacs for the production capacity of Slope Chips -1000 Cft/Day and Stone Dust - 100 Cft/Day.

(c) The content of last granted Consent-to-Operate (CTO) issued before expansion vide Board's Ref No. JSPCB/HO/RNC/CTO-9351239/2021/437 Dated: 15.03.2021 for the production capacity of Stone Chips-1000 Cft/Day and Stone Dust - 100 Cft/Day valid till 31/03/2023;

(d) The content of Two land agreement (i) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Smt Charki Turi, Sri Karmachari Turi and Md Noorujjaman Shekh for J.B. No. - 52; Daag Nos. - 140(P), 139(P), 138 & 137 in Mauza - Mansinghpur over an area of 01 Bigha 15 Katha 06 Dhur valid for 4 years.

(ii) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Sri John Tudu, Sri Chunda Tudu, Sri Girish Tudu and Md Noorujjaman Shekh for J.B. No. - 26; Daag Nos. - 108 in Mauza - Mansinghpur over an area of 01 Bigha 04 Katha 00 Dhur valid for 4 years.

(e) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 1945 dated 04/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located / available within 10 km distance from project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary.

(f) The content of Distance certificate issued by the DFO, Pakur Forest Division vide letter no. - 1881 dated 07/12/2017 certifying that the proposed site falls outside notified forest boundary and distance of battery point from notified forest land is 1150 m.

3: The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR, P S -MANSINGHPUR, District-PAKUR as follows:

Project	Site-Area	Investment (Rs)/ Year	Product & Capacity	Period of CTE

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	Plot Nos.	Area	<del>20</del>		
In Expansion	Khata No. - 26 & 52; Khesra No. 108, 140/P, 139/P, 138 & 137	02 Bigha 19 Katha 06 Dhur	153.5 Lakhs	Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day	One year from the date of issue

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(A) Specific Conditions:

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
7. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
8. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
9. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
10. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.



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That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of any material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

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4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/ forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva  
Kumar  
Sinha

Digitally signed[Rajiva Kumar Sinha]  
by Rajiva KumarSection Head, Dumka  
Sinha  
Date:2022.09.27  
20:19:15 +05'30' Dated : 2022-09-27

Memo No. : JSPCB/HO/RNC/CTE-  
13910629/2022/417

Copy to : Md. Noorujaman Shekh, Prop., M/s Noorujaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.-Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Rajiva  
Kumar Sinha  
[Rajiva Kumar Sinha]  
Section Head, Dumka  
Digitally signed by Rajiva  
Kumar Sinha  
Date:2022.09.27  
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax): 2400851/2400852/2401847/2400979/2400139

Ref.No. JSPCB/HO/RNC/CTO-16054268/2023/1033

Dated: 2023-06-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-04-21 of PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS, Occupier Name :AHIDUR RAHMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) granted vide Ref. No. JSPCB/HO/RNC/CTE-13066968/2022/241 dated 05.06.2022 at J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625, Area-6.55 Acres (2.65 Ha.) Investment Rs. 455.60 Lakhs for the production Capacity of Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD) of this office.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. EC/SEIAA/2021-22/2414/2021/136 Ranchi/ dated 23/09/2021 for the project "Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Village: Pratappur & Mansinghpur, Thana: Hiranpur, Dist.: Pakur, Jharkhand (2.65 Ha)."

(c) The content of Consent to Operate (CTO) granted vide Ref. No. JSPCB/HO/RNC/CTO-13466634/2022/969 dated 11.07.2022 for the production capacity of Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD) valid upto 30.06.2023

(d) The content of Registered Land (Mine) Lease deed dated 09/04/2022 valid up to 08/04/2032 for J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625 over an area of 6.55 Acres (2.65 Ha.) in favour of M/s Four star Stone Works, Prop: - Ahidur Rahman.

(e) The content of Mine Plan Approval Letter issued by the District Mining officer, Pakur vide Memo No. 1505/M dated 27/08/2021 and Copy of Approved Mining Plan & Progressive Mine Closure Plan and plates (maps) of the Approved mining Plan.

(f) The content of Inspection Report Ref. No. 1247 dated 27.05.2023 of Regional Office, Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mouza -PRATAPPUR AND MANSINGHPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Kheshra No.: 54(P), 72/1542, 73, 55-1, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625	6.55 Acres (2.55 Ha.)	455.60 Lakhs	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD)	30/06/2025
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## (A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall implement and maintain appropriate system of Rain water harvesting as per Central Ground Water Board guideline.
3. That, the occupier shall not do mining activity after 30.06.2025
4. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period.
5. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
6. That, the occupier shall obtain raw material only from his own mines.
7. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
8. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
9. That, the occupier shall carry out mining activity at a minimum distance of 100 meter from any river/nallah etc.
10. That, the occupier shall cover screen and crusher with steel sheet or such other materials, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exits side) by wind breaking wall of suitable height.
11. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.

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12. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.

13. That, the occupier shall not do crushing activities beyond 30.06.2025 until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

14. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 30.06.2025, with requisite fee and documents showing compliance of all of the above Conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	209 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM10, µg/m <sup>3</sup>	Annual 24 hours	50 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM2.5, µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	3 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm3

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (a) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

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- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
  - (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
  - 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
  - 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
  - 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
  - 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Digitally signed by  
 Rajiva Kumar Sinha  
 Date: 2023.06.12  
 [Rajiva Kumar Sinha]  
 Section Head, Dumka  
 Dated : 2023-06-12

Memo No. : JSPCB/HO/RNC/CTO-16054268/2023/1033

Copy to: Sri Ahidur Rahman, Prop., Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works, At Pratappur And Mansinghpur, Place + P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional OfficecumLaboratory, Dumka for information & necessary action.

Digitally signed by Rajiva  
 Kumar Sinha  
 Date: 2023.06.12 12:39:58  
 [Rajiva Kumar Sinha]  
 Section Head, Dumka



# JHARKHAND STATE POLLUTION CONTROL BOARD

657

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-13066968/2022/241

Dated: 2022-06-05

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 13066968 / dated : 26/05/2022 of PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS, AHIDUR RAHMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

- (a) The content of Checklist Ref. No. 615 dated 06/05/2022 of the Site Selection Committee;
- (b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. - EC/SEIAA/2021-22/2414/2021/136 Ranchi/ dated 23/09/2021 for the project "Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Villages: Pratappur & Mansinghpur, Thana: Hiranpur, Dist.: Pakur, Jharkhand (2.65 Ha)."
- (c) The content of Registered Land (Mine) Lease deed dated 09/04/2022 valid up to 08/04/2032 for J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesta No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625 over an area of 6.55 Acres (2.65 Ha.) in favour of M/s Four star Stone Works, Prop: - Ahidur Rahman.
- (d) The content of Mine Plan Approval Letter issued by the District Mining officer, Pakur vide Memo No. 1505/M dated 27/08/2021 and Copy of Approved Mining Plan & Progressive Mine Closure Plan and plates (maps) of the Approved mining Plan.
- (e) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No. 1659 dated 27/10/2016 certifying that the applied site is not a forest land, and the distance of mine lease area from the notified forest land is more than 250m.
- (f) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 1486 dated 30/07/2019 certifying that there is no any National Park, Wildlife Sanctuary and notified Bio-Diversity Area located within 10 km distance from the battery point, the proposed project is not situated in any ESZ. Distance of battery point from the notified Udhwa Lake Bird Sanctuary is 30,200m.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- PRATAPPUR AND MANSINGHPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625	6.55 Acres (2.65 Ha.)	45360 <sup>243</sup> Lakhs	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.292 TPD) and Stone Dust 13,073.4 TPA (43.378 TPD)	One year from the date of issue
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(A) Specific Conditions:

1. That, the proponent shall implement plan of rainwater harvesting with establishment of the project.
2. That, the proponent shall make arrangement for reclamation of the mined out area and on that place tree plantation shall be done as per the guideline of Department of Forest & Environment., Govt. of Jharkhand.
3. That, the proponent shall not alter the flow path or course of any river or stream or water body without prior permission from the competent authority.
4. That, the proponent shall keep all the overburden within the lease hold area and shall keep in such a way that no materials should get washed away during the monsoon beyond the lease hold area.
5. That, the proponent shall not at all use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
6. That, the proponent shall supply raw material to only those crusher units or road making projects which have a valid consent to operate of the Board and keep record thereof.
7. That, the occupier shall comply all the conditions of Environmental Clearance and submit the report to the Board.
8. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
9. That, the proponent shall maintain register for production and dispatch and submit return to the Board.
10. That, the proponent shall cover screen and crusher with steel or such other material to cover the free fall of stone chips and dust with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
11. That, the proponent shall carry out transportation of stone boulders or over burden in fully covered

transport vehicles.

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12. That, the proponent shall construct wind breaking wall of 10 ft. height for crusher unit.
13. That, the proponent shall do mining operations at least 100 meters away from the bank of any river or stream or water body.
14. That, the occupier shall install online certified PM 10 analyser with onsite display and will provide connectivity to JSPCB server.
15. That, the occupier shall submit Ambient noise level monitoring report before commissioning of the mine to the Board.
16. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

- 4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
- 6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva  
Kumar Sinha

Digitally signed by [Rajiva Kumar Sinha]  
Rajiva Kumar Sinha, Section Head, Dumka  
Date: 2022.06.05  
18:20:37 +05'30'

Dated : 2022-06-05

Memo No. : JSPCB/HO/RNC/CTE-13066968/2022/241

Copy to : Sri Abidur Rahman, Prop., Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works, At. Pratappur And Mansinghpur, Place + P.O. : Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Regional Officer, Regional Office-cum-Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office-cum-Laboratory, Dumka for information & necessary action.

Rajiva  
Kumar Sinha

Digitally signed by [Rajiva Kumar Sinha]  
Rajiva Kumar Sinha  
Date: 2022.06.05  
18:21:01 +05'30'

[Rajiva Kumar Sinha]  
Section Head, Dumka

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, IIEC COMPLEX, DHURWA, RANCHI 834004  
 Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21896580/2025/1135

Dated: 2025-05-19

Consent (to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-23 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-12624144/2022/157 Dated : 2022-03-28, for the production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day, total investment- Rs - 169 Lakhs, At, Khata No.- 02,06, Plot No.- 273/P, 274, 275, 282/P, Area- 1.40 Acres, At Mauza- Sivlidanga, P S - Sivlidanga, District-Pakur of this is office.

(b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18368850/2024/396 Dated: 2024-03-13 production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day valid till 31/05/2025 of this is office.

(c) The content of Two Land Rent Agreement.: - (i) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Mangal Kisku to Abdul Gaffar Khan of J.B. No 06 Plot No.-282/P, 275 Area 01 Bigha 08 Katha 04 Dhur Mauza– SIULIDANGA, P S - HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(ii) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Sugaya Tudu to Abdul Gaffar Khan of J.B. No 02 Plot No.-273, 274 Area 02 Bigha 16 Katha 05 Dhur Mauza– SIULIDANGA, P S -HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(d) The content of Inspection Report (I/R) vide Ref No.564 on Dated 28.03.2025 of Regionl Office, Dumka.

(f) The content of affidavit vide ref no 1415 dated 17.04.2025 stating that the procurement of raw material will be done from mines having valid CTO.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Before Expansion	Khata No.: 02,06; Khesra No.:273/P, 274, 275, 282/P	1.40 Acres (As per CTE)	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust - 800 CFT/Day	31/05/2027
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## (A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metalled internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee

and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

16. That, the occupier shall construct pucca boundary wall on the rest side within 2 months timeline and shall intimate Board regarding the same.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

Sl. No.	Parameter	Unit	Standard
1	PM <sub>10</sub>	µg/m <sup>3</sup>	400
2	PM <sub>2.5</sub>	µg/m <sup>3</sup>	150
3	SO <sub>2</sub>	µg/m <sup>3</sup>	800
4	NO <sub>2</sub>	µg/m <sup>3</sup>	400
5	O <sub>3</sub>	µg/m <sup>3</sup>	160
6	CO	ppm	4.0
7	Lead	µg/m <sup>3</sup>	50
8	Chlorophyll a	µg/m <sup>3</sup>	10
9	Chlorophyll b	µg/m <sup>3</sup>	10
10	Chlorophyll c	µg/m <sup>3</sup>	10
11	Chlorophyll d	µg/m <sup>3</sup>	10
12	Chlorophyll e	µg/m <sup>3</sup>	10
13	Chlorophyll f	µg/m <sup>3</sup>	10
14	Chlorophyll g	µg/m <sup>3</sup>	10
15	Chlorophyll h	µg/m <sup>3</sup>	10
16	Chlorophyll i	µg/m <sup>3</sup>	10
17	Chlorophyll j	µg/m <sup>3</sup>	10
18	Chlorophyll k	µg/m <sup>3</sup>	10
19	Chlorophyll l	µg/m <sup>3</sup>	10
20	Chlorophyll m	µg/m <sup>3</sup>	10
21	Chlorophyll n	µg/m <sup>3</sup>	10
22	Chlorophyll o	µg/m <sup>3</sup>	10
23	Chlorophyll p	µg/m <sup>3</sup>	10
24	Chlorophyll q	µg/m <sup>3</sup>	10
25	Chlorophyll r	µg/m <sup>3</sup>	10
26	Chlorophyll s	µg/m <sup>3</sup>	10
27	Chlorophyll t	µg/m <sup>3</sup>	10
28	Chlorophyll u	µg/m <sup>3</sup>	10
29	Chlorophyll v	µg/m <sup>3</sup>	10
30	Chlorophyll w	µg/m <sup>3</sup>	10
31	Chlorophyll x	µg/m <sup>3</sup>	10
32	Chlorophyll y	µg/m <sup>3</sup>	10
33	Chlorophyll z	µg/m <sup>3</sup>	10

SN	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

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 That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

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- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita Mishra  
 Digitally signed by Amrita Mishra  
 Date: 2025.05.19 13:55:34 +05'30'  
 [Amrita Mishra]  
 Divisional Head, Dumka  
 Dated : 2025-05-19

Memo No. : JSPCB/HO/RNC/CTO-21896580/2025/1135

Copy to: Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-Sivlidanga, P.O. Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra [Amrita Mishra]  
 Divisional Head, Dumka



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax) 2400851/2400852/2401847/2400979/2400139

667

Ref No.: JSPCB/HO/RNC/CTE-12624144/2022/157

Dated : 2022-03-28

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

- Reference: Application (s) No.- 12624144 / dated : 14/03/2022 of M/S NEW FOUR STAR STONE WORKS, MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
- Documents Relied Upon:
  - The content of Checklist, Ref No. 304, Regional Officer, Regional Office, Dumka, Dated 09.03.2022.
  - The content of Distance Certificate issued by DFO, Pakur Forest Division vide Letter No 310 dated 10/02/2022 certifying that the distance of Project Location from RF/PF is 250m.
  - The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 2068 dated 28/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from the project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhw Lake Bird Sanctuary..
  - The content of two notarized land rent agreement bearing Sl. No. 733 dated 05/07/2021 for JB no. -2, Plot nos. - 273/P, 274 over an area of 2 B 16 K 05 D, bearing Sl. No. 734 dated 05/07/2021 for JB no. -6, Plot nos. - 282/P, 275 over an area of 1 B 08 K 04 D respectively in Mauza Siulidanga both valid for 4 years and 11 months.
- The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA, P S -SIVLIDANGA, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Khata No.: 02, 06; Khesra No.: 273/P, 274, 275, 282/P;	1.40 Acres	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust - 800 CFT/Day	One year from the date of issue

X 23

(A) Specific Conditions:

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
7. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
8. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
9. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
10. That, the occupier shall install online certified PM 10 analyser with onsite display and will provide connectivity to JSPCB server.
11. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
12. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
13. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

(1) That, the occupier shall construct ~~1204~~ minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Sct(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.

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6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva  
Kumar Sinha  
[Rajiva Kumar Sinha]  
Section Head, Dumka

Digitally signed by  
Rajiva Kumar Sinha  
Date: 2022.03.28  
15:06:26 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-  
12624144/2022/157

Dated : 2022-03-28

Copy to : Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-Sivlidanga, P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand. Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action

Rajiva  
Kumar Sinha  
[Rajiva Kumar Sinha]  
Section Head, Dumka

Digitally signed by  
Rajiva Kumar Sinha  
Date: 2022.03.28  
15:06:51 +05'30'



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**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo. JSPCB/HO/RNC/CTO-19783393/2024/1562

Dated : 2024-10-09

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-07-12 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :ABDUL GAFFAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of inspection report Ref. No. 1668 dated 23.08.2024 of Regional Officer, Regional Office Cum Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide letter no. – EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021 for the project "Sulidanga Stone Mines of New Four Star Stone Works at Khata No. 6, plot no. 276 TO 281, 282/P, 287 at Mauza: Sulidanga, PS - Hiranpur, District: Pakur, Jharkhand (1.72 Ha)".

(c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 1165 dated 28.09.2019 certifying that the distance of project location from R/F/PF is 250 m & the area does not comes under no mining zone.

(d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter No 2169 dated 10/10/2019 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(e) The content of Lease deed dated 04.06.2021 for 276 TO 281, 282/P, 287 over an area of 1.72 Ha. valid upto 18.05.2031.

(f) The content of Consent to Establish (CTE) Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272 Dated : 19.10.2021.

(g) The content of Consent to Operate (CTO) Ref No. JSPCB/RO/DMK/CTO-1681-1195/2023/178 Dated : 2023-09-21 for production of Stone Boulder- 81,138 TPA, valid upto-30/09/2024.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SULIDANGA NO 67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Before Expansion	Mauza Stallidaga No. - 67, Plot No. 275 TO 281, 282/F, 287,	1.72 Hn. (4.25 Acre)	<del>287</del> 330.10 Lacs	Stone Boulder - 31, 338 TPA	30/09/2026
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(A) Specific Conditions:

1. That this consent is being issued on the basis of information/ documents/ certificate submitted by the unit. The consent may be revoked automatically in case of any wrong information/ documents/ certificate found ever after.
2. That, the occupier shall do sprinkling of water regularly on haul roads and dusty areas.
3. That, The Occupier shall maintain good house keeping and contribute Pradhan Mantri Sawachh Bharat Abhiyaan in your mines locality.
4. That, the occupier shall submit Ambient Air Quality Report & Noise Level Monitoring Report within consent period.
5. That, the occupier shall supply Stone Boulder only to those stone crushing units which have valid Consent to operate order from the Board and shall maintain record of it and shall show the record to the Inspecting Officer at the time of inspection.
6. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
7. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by tilling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case live soil shall be stored out of mine lease area and report to J.S.P.C. Board.
8. That, the occupier shall maintain the planted trees & continue plantation shall be done.
9. That, the occupier shall comply all the conditions mentioned in Environmental Clearance and submit the compliance report within stipulated time i.e. six monthly report.
10. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.
11. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
12. That, the occupier shall supply Stone Boulder only to those stone crusher units which establish within 5 KM surrounding & have valid Consent to Operate from Board and shall maintain record of it and show the

send to the Inspecting Officer at the time of inspection. ~~228~~

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13. That, the occupier shall comply all the general & specific conditions of Consent to Operate and shall submit compliance report to the Board every year.

14. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water (prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with documents showing compliance of all of the above conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	229 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

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(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

676

- (11) That, this CTO is issued from the environment ~~and~~ angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

**Amit Kumar**  
Digitally signed by Amit Kumar  
Date: 2024.10.09 11:29:21  
+05'30'

This is issued with the approval of the Competent authority

[Amit Kumar]  
Section Head, Dumka  
Dated : 2024-10-09

Memo No. : JSPCB/HO/RNC/CTO-  
19783393/2024/1562

Copy to: M/S New Four Star Stone Works, Mouza- Siulidanga, PO.- Hiranpur, Dist.- Pakur / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.

**Amit Kumar**  
Digitally signed by Amit Kumar [Amit Kumar]  
Date: 2024.10.09 11:29:39 Section Head, Dumka  
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**JHARKHAND STATE POLLUTION CONTROL BOARD**

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TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax: 2400851/2400852/2401847/2400979/2400139)

Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272

Dated : 2021-10-19

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 10636908 / dated : 04/10/2021 of M/S NEW FOUR STAR STONE WORKS, ABDUL GAFAR for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of check list Ref. No. 1047 dated 07.03.2021 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide letter no. - EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021 for the project "Siulidanga Stone Mines of New Four Star Stone Works at Khata No. 6, plot no. 276 TO 281, 282/P, 287 at Mauza: Siulidanga, PS - Hiranpur, District: Pakur, Jharkhand (1.72 Ha)".

(c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 1165 dated 28.09.2019 certifying that the distance of project location from RF/PF is 250 m & the area does not comes under no mining zone.

(d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter No 2169 dated 10/10/2019 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location, and the proposed project does not come under prohibited category of ESZ.

(e) The content of Lease deed dated 04.06.2021 for 276 TO 281, 282/P, 287 over an area of 1.72 Ha. valid upto 18.05.2031.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA NO 67, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza: Siulidanga No. - 67, Plot No. 276 TO 281, 282/P, 287,	1.72 Ha. (4.25 Acre)	330.10 Lacs	Stone Boulder of capacity 81,138 TPA	Six month from the date of issue

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7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka  
Digitally signed by  
RAJIVA KUMAR SINHA  
Date: 2021.10.19  
15:44:42 +05'30'

Dated : 2021-10-19

Memo No. : JSPCB/HO/RNC/CTE-  
10636908/2021/272

Copy to : Shri Abdul Gaffar, Prop., M/S New Four Star Stone Works, Mouza- Siulidanga, PO.- Hiranpur, Dist.- Pakur / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka  
Digitally signed by  
RAJIVA KUMAR SINHA  
Date: 2021.10.19  
15:45:11 +05'30'

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(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.

6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.

(A) Specific Conditions:

1. That the occupier shall reclaim the mined out area as per approved mining plan.
2. That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
3. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
4. That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
5. That the occupier shall keep the live soil in proper way at appropriate place separately.
6. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
7. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
8. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
9. That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
10. This CTE shall be valid till the date of DSR is prepared and approved by the competent authority and after finalization of DSR if required necessary modification shall be made.
11. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, IEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

681

Ref No. JSPCB/RO/DMK/CTO-18674731/2024/97

Dated : 2024-04-06

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-03-07 of M/S JAY GURU STONE WORKS, Occupier Name :JYAUJ SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. Documents Relied Upon:
  - (a) The content of inspection report Ref no.- 593 dated 04.04.2024 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Dumka.
  - (b) The content of Environmental Clearance vide Ref. EC letter No.- 151/DEIAA, dated 19.08.2017 issued by DEIAA, Pakur, Jharkhand for Stone Mining for proposed site / Plot No.369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P as per EC, Khata No.-02,09, 48, 51, 60 & 68, (Area-07.35 Acres or 02.97 Ha) At+ Mauza- Mansingpur, P.O.- Hiranpur, Distt.- Pakur for capacity of production of stone boulders -499 TPD.
  - (c) The content of mining lease deed Nos. 2058/2032 for stone mining from 22.09.2017 to 21.09.2027 for same Khata Nos., Plot Nos. and area, as mentioned in EC with Tracing site map of land signed by Proponent, DMO & DC, Pakur.
  - (d) The content of Pakur Forest Division letter No. 1195 dated 01.08.2016 which shows that the minimum distance of proposed site is more than 250 Mtrs away from Notified forest boundary and there is no any National Park, Sanctuary & Bio-diversity area within 10 KM radius.
  - (e) The content of Consent to Established (CTE),Ref No. JSPCB/HO/RNC/CTE-1972508/2018/277 dated 22.03.2018
  - (f) The content of Consent to Operate (CTO), Ref No. JSPCB/RO/DMK/CTO-17441801/2023/223 Dated : 2023-12-27.
3. The consent is granted under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR , P S -MANSINGHPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			

Before Expansion	Khata No.- 02,09, 48, 51, 60 & 68, Plot No.- 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P	07.35 Acres or 237 02.97 Ha	280.90 Laas	Stone Boulders - 499 TPD	27/04/2026
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(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 27.04.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120

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days prior to expiry date of this CTO or every year.

13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.

14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.

15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.

16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

19. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.

20. That, the occupier shall ensure installation of PM 10 analyzer within two months failing which CTO will be revoked and Environmental compensation will be levied from the date of issue of the CTO".

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

## Concentration in Ambient Air

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 30
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

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4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit, This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJIVA  
KUMAR  
SINHA

Digitally signed by  
RAJIVA KUMAR SINHA  
Date: 2024.04.06  
16:07:41 +05'30'  
(Rajiva Kumar Sinha)  
Regional Officer

Dated : 2024-04-06

Memo No. : JSPCB/RO/DMK/CTO-  
18674731/2024/97

Copy to: Jiyaul Shekh, Partner, M/s Jai Guru Stone Works, ( Stone Mines), At+ Mauza- Mansingpur,  
P.O.- Hiranpur, Distt.- Pakur/District Mining Office, Pakur, / Director of Industries, Ranchi /Member  
Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action

RAJIVA  
KUMAR  
SINHA

Digitally signed by RAJIVA  
KUMAR SINHA  
Date: 2024.04.06 16:08:09  
+05'30'  
(Rajiva Kumar Sinha)  
Regional Officer

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**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, IHEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo.: JSPCB/HO/RNC/CTE-1972508/2018/277

Dated : 2018-03-22

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 1972508 / dated : 07/02/2018 of M/S JAY GURU STONE WORKS, JHYAUL SHEKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

- (a) The content of check list (inspection report) dated 11.02.2018 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
- (b) The content of Environmental Clearance vide Ref. EC letter No.- 151/DEIAA, dated 19.08.2017 issued by DEIAA, Pakur, Jharkhand for Stone Mining for proposed site / Plot No.369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P as per EC. Khata No.-02,09, 48, 51, 60 & 68, (Area-07.35 Acres or 02.97 Ha) At+ Mauza- Mansingpur, P.O.- Hiranpur, Distt.- Pakur for capacity of production of stone boulders -499 TPD.
- (c) The content of mining lease deed Nos. 2058/2032 for stone mining from 22.09.2017 to 21.09.2027 for same Khata Nos., Plot Nos. and area, as mentioned in EC with Tracing site map of land signed by Proponent, DMO & DC, Pakur
- (d) The content of Pakur Forest Division letter No. 1195 dated 01.08.2016 which shows that the minimum distance of proposed site is more than 250 Mtrs away from Notified forest boundary and there is no any National Park, Sanctuary & Bio-diversity area within 10 KM radius.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR, P S -MANSINGHPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Mauza- Mansingpur, Khatu No. - 02.09, 48, 51, 60 & 68, Plot No. - 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P	07.35 Area in Hect 02.97	24 50.00 Laas	Stone Boulders - 499 TPD	Date of issue to Six Months
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(A) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

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(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

**Specific Conditions:**

(B)

- (1) That the occupier shall reclaim the mined out area as per approved mining plan.
  - (2) That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
  - (3) That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
  - (4) That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
  - (5) That the occupier shall keep the live soil in proper way at appropriate place separately.
  - (6) That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
  - (7) That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
  - (8) That, the occupier shall maintain register for production and dispatch and submit return to the Board.
  - (9) That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
  - (10) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
  5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
  6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
  7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

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This is issued with the approval of the competent authority

RAJEEV  
LOCHAN  
BAKSHI  
(R.L. Bakshi)  
Member Secretary

Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2018.03.22  
17:42:55 +05'30'

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Memo No. : JSPCB/HO/RNC/CTE-  
1972508/2018/277

Dated : 2018-03-22

Copy to : Jiyaul Shekh, Partner, M/s Jai Guru Stone Works, ( Stone Mines), At+ Manza- Mansingpur,  
P.O.- Hiranpur, Dist.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,  
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government  
of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information  
& necessary action.

RAJEEV  
LOCHAN  
BAKSHI  
(R.L. Bakshi)  
Member Secretary

Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2018.03.22  
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19268562/2024/1123

Dated : 2024-07-05

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

- Application (s) dated 2024-05-06 of M/S JAI GURU STONE WORKS, Occupier Name :PRADIP TEBRIWAL for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
- Documents Relied Upon:
  - The content of Consent to Establish (CTE), Ref No. JSPCB/HO/RNC/CTE-2188079/2018/733, Dated 10.07.2018 at Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No. 29/P & 30/P, Area- 03 Bigha, 07 Stone Dust – 1000 Cf/Day of this office.
  - The content of Consent to Operate (CTO), Ref No. JSPCB/HO/RNC/CTO-13307472/2022/905 Dated : 2022-06-26 for the production capacity of Stone Chips –9000 Cf/Day and Stone Dust – 1000 Cf/Day valid up to 30.06.2024 of this office.
  - The content of Inspection Report (I/R), Ref No. 942 dated 06.06.2024 of RO Dumka;
  - The content of self declaration to procure Raw material from own Stone Mines, which CTO and Lease is valid upto 27.04.2026 for the production capacity of Stone Boulders - 499 TPD.
  - The content of Notarized Land Rent Agreements dated 24/04/2024 and 09.06.2023 for J.B. No. – 09 &18, Plot No. – 30(P) & 29(P), Area – 03 Bigha, 07 Katha, 08 Dhur valid for 04 Years and 11 Months.
- The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR NO. 103 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	328.80 Lakh	Stone Chips -9000 Cf/Day and Stone Dust – 1000 Cf/Day	27/04/2026

(A) Specific Conditions:

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1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm<sup>3</sup>.

SN	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 - Mandntory  
Serial no. 5 to 12 As applicable for specific type of industry.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
- (B) General Conditions :
- (1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S/N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S/N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S/N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.

6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.

7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

Kamlakant Pathak  
Digitally signed by Kamlakant Pathak  
Date: 2024.07.05 18:31:25 +05'30'

This is issued with the approval of the Competent authority

[Kamlakant Pathak]  
OSD, Dumka

Dated : 2024-07-05

Memo No. : JSPCB/HO/RNC/CTO-19268562/2024/1123

Copy to: M/s Jay Guru Stone Works (Stone Crusher) At- Mansingpur, Hiranpur, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Kamlakant Pathak

Digitally signed by Kamlakant Pathak  
Date: 2024.07.05 18:31:42 +05'30'

[Kamlakant Pathak]  
OSD, Dumka

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**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-2188079/2018/733

Dated : 2018-07-10

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 2188079 / dated : 26/02/2018 of M/S JAYGURU STONE WORKS, PRADIP TEBRIWAL for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of check list dated 05.05.2018 (inspection report) of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

(b) The content of D.F.O., Pakur letter No.- 753, dated 16.05.2016 which shows that the distance of the proposed site/ Plot No. - 29/P & 30/P Area-08 Bigha, 08 Katha, 10 Dhur, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur is more than 250 mtrs away from Notified Forest land.

(c) The content of Self certification /under taking of applicant entered in Notary, Pakur, Sl. No.- 257 dated 05.02.2018 regarding assurance to purchase of 10000 Cft/Day of RM/ Stone Boulders from legally mines which have valid EC & CTO.

(d) The content of (i) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Sri Shakal Soren & others for Plot No. - 29/P, J.B. No.-18, Area-06 Katha, 07 Dhu, Mauza-Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent.

(ii) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Smt. Kanuja Yuri & others for Plot No. - 30/P, J.B. No.-09, Area-03 Bigha, 01 Katha, 01Dhu, Mauza-Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent. Total Area-03 Bigha, 07 Katha, 08 Dhur.

(e) In reply of clarification regarding self declaration of revised project is Rs. 02,45,00,000/-

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR NO 103, P S -HIRANPUR, District-PAKUR as follows:

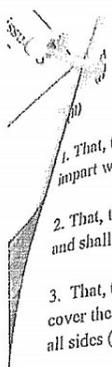
Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Mauza- Mansingpur No.-103, J.B. No.-09 & 18, Plot No. 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	253 02,45,00,00 0/- as per revised project	Stone Chips -9000 Cft/Day and Stone Dust - 1000 Cft/Day	Date of issue to Six months
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(A) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water-(Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.



Specific Conditions:

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1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source only.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority



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RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka

Digitally signed by  
RAJIVA KUMAR  
Date: 2018.07.10  
11:59:00 +05'30'

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Dated: 2018-07-10

Memo No. : JSPCB/HO/RNC/CTE-  
2188079/2018/733

Copy to : Sri Pradip Tebrival, Prop., M/s Jay Gura Stone Works (Stone Crusher) At- Hiranpur, P.O.-  
Torai, Dist.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government  
of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/  
D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information &  
necessary action.

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka

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RAJIVA KUMAR SINHA  
Date: 2018.07.10 11:59:21  
+05'30'

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-2188079/2018/733

Dated : 2018-07-10

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 2188079 / dated : 26/02/2018 of M/S JAYGURU STONE WORKS, PRADIP TEBRIWAL for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of check list dated 05.05.2018 (inspection report) of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

(b) The content of D.F.O., Pakur letter No.- 753, dated 16.05.2016 which shows that the distance of the proposed site/ Plot No . 29/P & 30/P Area-08 Bigha, 08 Katha, 10 Dhur, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur is more than 250 mtrs away from Notified Forest land.

(c) The content of Self certification /under taking of applicant entered in Notary, Pakur, Sl. No.- 257 dated 05.02.2018 regarding assurance to purchase of 10000 Cft/Day of RM/ Stone Boulders from legally mines which have valid EC & CTO.

(d) The content of (i) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Sri Shakal Soren & others for Plot No . 29/P, J.B. No.-18, Area-06 Katha, 07 Dhu, Mauza-Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent.

(ii) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Smt. Kanuja Yuri & others for Plot No . 30/P, J.B. No.-09, Area-02 Bigha, 01 Katha, 01Dhu, Mauza-Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent. Total Area- 03 Bigah, 07 Katha, 08 Dhur.

(e) In reply of clarification regarding self declaration of revised project is Rs. 02,45,00,000/-

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR NO 103, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Mauza- Mansingpur No - 105, 118 No. 09 & 18, Plot No. 29/P & 30/P	53 Bigha, 07 Katha, 08 Dhar	32,45,00,00 0% as per revised project	Stons Chips -9000 CR/Day and Stone Dust - 1000 CR/Day	Date of issue to Six months
------------------	--	---	--	---	--------------------------------

(A) General Conditions :

- (1) That, the occupier shall construct proper (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect (s) and undergo (s) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo (s) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

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(B)

Specific Conditions:

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
  2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
  3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
  4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
  5. That, the occupier shall obtain raw material from valid source only.
  6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
  7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
  8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
  9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
  10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
- 
4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
  5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
  6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
  7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority



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Digitally signed by  
RAJIVA KUMAR SINHA  
Date: 2018.07.10  
11:59:00 +05'30'

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTE-  
2188079/2018/733

Dated : 2018-07-10

Copy to : Sri Pradip Tebriwal, Prop., M/s Jay Guru Stone Works (Stone Crusher) At- Hiranpur, P.O.-  
Torai, Distl.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government  
of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/  
D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information &  
necessary action.

RAJIVA  
KUMAR SINHA  
(Rajiva Kumar Sinha)  
Section Head, Dumka

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ANNEXURE - C / R14

705

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), JHARKHAND)

To,

The -1

JIYAUL SHEKH

Gram- Jankinagar, Post-Prithinagar, Panchayat - Raghunandanpur Urf  
Chanckhi, Thana - Pakur, Pakur , Jharkhand -816107

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/JH/MIN/447289/2023 dated 08 Oct 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC23B001JH125061  |
| 2. File No.                                   | EC/SEIAA/2023-24/2982/2023                              |
| 3. Project Type                               | New   |
| 4. Category                                   | B   |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals                                 |
| 6. Name of Project                            | Mansinghpur Stone Mine (Area – 2.98 Ha<br>or 7.35 Acre) |
| 7. Name of Company/Organization               | JIYAUL SHEKH  |
| 8. Location of Project                        | JHARKHAND   |
| 9. TOR Date                                   | N/A   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 29/11/2023

(e-signed)  
Ashok Kumar, IFS  
Member Secretary  
SEIAA - (JHARKHAND)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*





**State Level Environment Impact Assessment Authority, Jharkhand**

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: [msscian.jhlee@gmail.com](mailto:msscian.jhlee@gmail.com)/[chr-seianjhr@gov.in](mailto:chr-seianjhr@gov.in)

website: [www.jscaia.org](http://www.jscaia.org)

Letter No.- FC/SEIAA/2023-24/2982/2023/

Ranchi, Date :

To: M/s Jay Guru Stone Works,  
Shri Jiyant Shekh,  
Village - Jankinagar, P.S. - Pakur,  
District - Pakur - 816107, (Jharkhand).

Sub: Environmental Clearance for the project "Mansinghpur Stone Mine of M/s Jay Guru Stone Works at Village : Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.98 Ha)" (Proposal No. : SIA/JH/MIN/447289/2023) - regarding.

Ref: Your application no. Nil, dated 08.10.2023.

It is in reference to "Mansinghpur Stone Mine of M/s Jay Guru Stone Works at Village : Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.98 Ha)" submitted by you for seeking prior Environmental Clearances (EC).

Project Category: B2 - Application for Environment Clearance (re-appraisal of Environment Clearance issued by DEIAA, Pakur)

EC Application for: Proposed Capacity- 60416.66 cum/year or 163125 TPA

The project has been granted EC by DEIAA, Pakur vide letter no. 151/DEIAA, dated 19.08.2017.

As per O.M. dated 28<sup>th</sup> April 2023 issued by MOEF & CC projects which have been granted EC by DEIAA are to be reappraised by SEIAA / SEAC.

This is re-appraisal of the EC issued by DEIAA, Pakur which has been taken up for consideration on 23.09.2023. As per O.M. dated 12.12.18 issued by MOEF & CC projects fall in category B2.

Existing baseline condition as per monitoring report submitted by PP is as follows PM10 -85.9  $\mu\text{g}/\text{m}^3$  PM 2.5-48.4  $\mu\text{g}/\text{m}^3$  SO<sub>2</sub>-21.7 NO<sub>2</sub>-42.3  $\mu\text{g}/\text{m}^3$  All the data are within the permissible limit.

Dust suppression is being carried out on regular basis.

Greenbelt Developed.

Production detail as per letter no. 1690/M dated 20.07.2023 by D.M.O. Pakur is within the permissible limit of EC.





## CO-ORDINATES

1	Latitude	From 24°41'30.2" N	To 24°41'23.5" N
2	Longitude	From 87°46'11.6" E	To 87°46'04.4" E

## LAND DETAILS :

Khata No.	Plot No.
2	382, 383 (P)
9	384 (P)
98	369, 390 (P)
51	380
60	379
68	387 (P), 389(P)

## STATUTORY CLEARANCES

1	LOI / Lease docs	: Lease deed 22.09.2017 to 21.09.2027.
2	CO	: The CO, Hiranpur vide memo no. 365/Ra dated 18.07.2023 has mentioned the plot no. of the project is not recorded as "Jungle-Jhari" in R.S. Khatiyar & Register II.
3	DMO	: DMO, Pakur vide memo no. 1687/M. dated 20.07.2023 certified that no other mining lease area exists within 500 m radius from proposed project site.
4	DFO Wild Life	: DFO-Cum- Incharge Wildlife Sanctuary, Udhwa (Sahibganj) vide letter no. 1283, dated 15.07.2023 certified that the proposed project site is outside Eco Sensitive Zone of Udhwa Bird Sanctuary.
5	DFO Forest Distance	: Division Forest Officer, Pakur Forest Division vide letter no. 1175, dated 01.08.2016 certified that the distance of notified forest is more than 250 meter from proposed project site.
6	DSR	: This project is mentioned in District Survey Report (DSR) of Pakur district.
7	Gram Sabha	: Gram Sabha conducted on 11.07.2016.
8	Mine Plan Approval	: Additional Director, Geology, Dumka vide memo no. 424/DIDA, dated 08.11.2016.

Mj



9	Production Report	: Previous Production Report issued by DMO, Pakur vide memo no. 1690/M. dated- 20.07.2023.
10	Consent to Establish (CTE)	: CTE issued by JSPCB vide Ref. no. JSPCB/110/RNC/CTE-1972508/ 2018/277, dated 22.03.2018.
11	Consent to Operate (CTO)	: CTO issued by JSPCB vide Ref. no. JSPCB/RO/DMK/CTO-14512668/ 2022/185, dated 29.11.2022.
12	Previous Environmental Clearance (EC)	: Previous EC granted by DE/IAA, Jharkhand vide letter no. EC/DE/IAA/151, dated 19.08.2017.
13	Compliance report of previous EC	: Compliance report certified by Regional Office cum Laboratory, JSPCB, Dumka vide Ref. no. : 1982, dated 21.09.2023.

**Working Details**

1	Mining Method	: Opencast semi mechanized method
2	Quarry Area	: 2.98 ha. Life of Mine – 12 years
3	Waste Generation	: 41922 cum or 113189.4 tons
4	Stripping Ratio	: 1: 0.15
5	Working Days	: 300
6	Bench: size & No	: 3m to 3m
7	Elevation of Mine	: 49 AMSL to 56 AMSL.
8	Ground Level Elevation	: 49 AMSL.
9	Ultimate Working Depth	: 34 AMSL.
10	Water Table	: (15-20 mbgl)
11	Topography of Mine	: Area represents almost plain with minor undulations
12	Explosive Requirement	: 110 kg/day
13	Diesel/Fuel requirement	: 110 litre/day

**Production Details**

Year	Production of stone (cum)	Production of stone (tons)	Bench RL in Meters
1 <sup>st</sup>	60416.66	163125	49 mRL. – 46 mRL.
2 <sup>nd</sup>	57950.74	156467	46 mRL. - 43 mRL.

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3 <sup>rd</sup>	55484.81	149809	43 mRL - 40 mRL
4 <sup>th</sup>	53018.88	143151	40 mRL - 37 mRL
5 <sup>th</sup>	50552.96	136493	37 mRL - 34 mRL
Total	277424.05	749045	

## Land Use

Pattern of Utilization	Existing Land Use (Ha)	At the end of Plan period (Ha)	During Conceptual Period/after closure of mines (ha)
Mining Activities	0.00	1.91	1.91 (Entire area converted as water body)
Offices/ Store/ Crusher/ Magazine	0.00	0.02	0.02
Dumping	0.00	0.06	0.06
Mining Road	0.00	0.04	0.04
Garland drain	0.00	0.03	0.03
Safety Zone	0.00	0.89 (Plantation)	0.89 (Plantation)
Stone Stock yards	0.00	0.02	0.02
Total	0.00	2.97	2.97
Balanced Area	2.98	0.01	0.01
Total Area	2.98	2.98	2.98

ENVIRONMENT MANAGEMENT  
Green Belt Development

S. No.	Location	Area/Length	No of Trees
1	Safety Zone	0.89 ha	2225
2	Along Approach Road	0.70 km	700
3	Plants distributed in schools, Anganwadi or in Panchayat Bhawan	--	100

## Solid Waste Management

- Total 41922 cum or 113189.4 tones waste will be generated during the Plan Period. Top soil will be generated or removed from the mine. The O.B. will be removed and stacked/ dumped on the OB dump yard of M.L. area.

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**Water Quality Management**

- Mining is planned to above the ground water table. In case any intersection is likely, mining activities will be stopped 2m above the Ground Water Table.
- The rain water during rainy season will be collected in a pit and shall be use for dust suppression and plantation. Excess water, if any shall be discharged in natural stream after settling of suspended particles in the pit. Pump having required capacity will be installed to lift accumulated rain water from working pit and pumped to the settling tank.
- Garland drain shall be made around the Waste dump and the rain water shall be collected in garland drain and allowed to settle in a small pit for settling suspended particles before allowing discharge to natural drainage system. Check Pits and Retainer walls shall be constructed to prevent water flowing into the lease area from outside or from inside the lease area to the outside
- For domestic waste water Septic Tank with Soak Pit shall be provided, discharge from Soak Pit, if any shall be used for plantation.
- It shall be ensured that quality of drinking water for the worker is hygienic and good sanitation system shall be made available.

**Air Quality Management**

- Dust extractor or wet drilling shall be followed to control dust at source of emission during drilling.
- Sharp drill bits will be used for drilling and regrinding will be done periodically to reduce the dust generation.
- Controlled blasting to reduce dust emission and reduction in NOx emission
- All machineries and transport vehicles shall be properly maintained and pollution check will be done once in a year to keep the emissions from machineries and vehicle under control. Records for same to be maintained.
- Water sprinkling will be done on haul road to control emission of dust while transporting minerals and waste. Provision for water spray by tankers on 'kaccha road shall be done.
- Water sprinkling at loading area shall be done
- Use of personal protective equipment like dust mask e.t.c shall be put in practice
- Ambient air pollution monitoring shall be carried out every six months

**RISK ASSESSMENT**

The hazard identification and risk analysis is done using qualitative method:

**Probability/Likelihood of Occurrence of Hazard**

Likelihood Level	Probability	Description
1-5	Very Unlikely	Has not occurred/reported within last 5 years.
1-4	Remote	May occur if conditions exist. Has occurred within

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	Moderate	last 3 years.
L3	Occasional	Likely to occur if conditions exist. Has occurred within last 2 years.
L2	Probable	Very likely to occur. Has occurred within last year.
L1	Frequent	Almost certain to occur. Has occurred more than one within last year.

Severity/Impact Intensity

Severity Level	Severity	Description
C1	Catastrophic	May commonly cause death or major system loss, thereby requiring immediate cessation of the unsafe activity or operation.
C2	Major	May commonly cause severe injury or illness or major system damage thereby requiring immediate corrective action.
C3	Moderate	Minor injury to personnel or environment
C4	Minor	Minor damage but does not cause injury to personnel
C5	Insignificant	May result in no, or less minor, illness, injury or system damage

Risk Assessment Chart (Qualitative Method)

Risk Rank (Likelihood x Consequence)	L5 (Very Unlikely)	L4 (Remote)	L3 (Occasional)	L2 (Probable)	L1 (Frequent)
C1 (Catastrophic)	5	4	3	2	1
C2 (Major)	10	8	6	4	2
C3 (Moderate)	15	12	9	6	3
C4 (Minor)	20	16	12	8	4
C5 (Insignificant)	25	20	15	10	5





**Risk Rating Scale**

S.No.	Rating	Scale
1	High Risk	1-4
2	Medium Risk	5-12
3	Low Risk	13-25

**Hazard identification & Risk Analysis in Stone Mining operation**

S.No.	Activity	Hazard	Probability	Severity	Score
1	Temporary Storage of Explosives	Unintended Explosion	Very Unlikely	Catastrophic	5
2	Charging of Explosives	Unwanted Explosion	Very Unlikely	Catastrophic	5
3	Blasting	Hit by fly rock (Bodily Injury)	Occasional	Major	6
4	Drilling	Exposure to Dust	Frequent	Insignificant	5
5	Bench Formation	Fall/Slide/Tripping (Bodily Injury)	Probable	Moderate	6
6	Loading/Unloading	Bodily injury by hitting by loading material. Exposure to Dust	Very Unlikely	Minor	20
7	Transportation	Vehicle Accident. Exposure to Dust	Remote	Minor	16

The risk score lies between 5 to 20. Hence, the risk in stone quarry ranges from Medium to Low-Risk Rank and hence the risk is "Acceptable"

## Preventive Measures:

### Face Stability

Face instability gives rise to rock falls or slides. Face instability can arise because of adverse geological faulting or poor work methods. Those at greatest risk will be workers engaged in loading material and driving vehicles. To manage the face stability, the following measures will be taken:

- Overall slope angles of benches will be maintained at 45°
- Unmanageable heights are not created
- Loose sides are properly dressed
- No tree, loose stone or debris will be permitted to remain within 3 meters of the edge or side of any excavation (Regulation 106(1) of MMR 1961)
- No undercutting of any face or sides will be permitted so as to cause any overhanging (Regulation 106(5) of MMR 1961)

### Drilling Operations

Drilling is common to the mining of stones. The main hazards linked to the drilling operations are:

- Falls from the edge of a bench
- Dust generation during drilling
- Noise Generation due to drilling
- Entrapment in by moving part of the drilling equipment

### Falls from the edge of a bench

While the primary hazard is that of the driller falling over the edge of a working or abandoned bench, the risk of minerals or materials falling onto workers at the foot of the face should not be overlooked. A face and bench are a necessary part of a working quarry and therefore it is not possible to remove the hazards associated with them.

While others may need to work at or near the edge of a working bench the person most at risk

during the drilling operation is the driller. Others such as the manager of the mine or maintenance personnel, may approach the bench edge during the drilling operation in the event of a breakdown of the drilling equipment.

### Control Measures

- It will be ensured that the drilling equipment is suitable for the job.
- The person in charge of the drilling machine is competent to carry out the drilling operation; part of the training includes instructions to always face towards the open edge of the bench so that any inadvertent backward step is away from the edge.
- Provision of portable rail fencing between the drilling operations and the edge of the bench
- Provision to attach a safety line to the drilling rig and provide a harness for the driller to wear.



- Restricted access to the area to all persons except those necessary for the drilling operation.

**Dust generation during drilling**

The hazard is the inhalation of dust which is created during the drilling operation. Properly applied control measures can substantially reduce the risk to the drill operator

- Wet drilling will be carried out by constantly injecting a jet of water at the drill bit inside the hole, which prevents dust generation
- In case due to any reason, wet drilling is not possible (due to non-availability of water), exhaust/ vacuum system will be provided which removes the dust from the drill hole continuously and discharges the same in a dust collector specially provided for the purpose.
- Drilling machine shall be fitted with dust suppression, collection and disposal arrangement
- Deep wetting of drilling zones will be done by water sprinkling before starting drilling.

**Noise Generation during drilling**

Drilling operations give rise to harmful levels of noise. It is created by both drilling the hole and the operation of the drill rig itself.

The noise levels around drilling equipment will be continuously measured and the risk will be assessed. Unless control measures are in place no-one, except those necessary for the work in hand, will be allowed inside the designated noisy area. In most cases this will be the drill operator.

The risk is highest at older machines. Newer large drilling machines are provided with sound insulated operating cabins which control the noise level within the cabins to acceptable levels. Hence, it will be ensured that newly updated machines will be used for drilling.

Other control measures will include training operators and providing them with ear protection, although the latter should only be seen as an interim precaution until a permanent solution can be found.

**Blasting Operations**

Most of the accidents from blasting occur due to the projectiles and mainly due to overcharging of the shot holes as a result of certain special features of the local ground.

Flying rocks are encountered during initial and final blasting operations. Noise and dust also generated during blasting. Following control measures should be taken:

- Blast hole geometry shall be properly designed.
- Blast site shall be wetted before and after blasting operations are completed.
- Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- Blasting shall be conducted only during favourable weather conditions and only during the day time and permissible hours.

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- While carrying out blasting operations near habitations, wide publicity will be given in the local area through announcement and other available media so that local people become aware of the blasting activities being undertaken in the area and take appropriate precautions.
- The vibrations should be monitored periodically in consultation with the local Mining authorities.

**Handling of Explosives**

Explosives by virtue of their nature have the potential for the most serious and catastrophic accidents in the mining operations yet the way they are used is an excellent example of how risk assessment is properly applied. For example, persons holding blasters certificate granted by DGMIS with proper training in explosive handling and use will be allowed for blasting operations.

- Use of explosives is specialist work. Planning for a round of shots is necessary to ensure that the face is properly surveyed, holes correctly drilled, direction logged, the weight of explosive suitable for good fragmentation and the continuity of the initiator are but a few of the steps necessary to ensure its safe use.
- Poorly designed shots can result in misfires, early ignition and flying rock.

The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by Explosives Department. Few conditions are listed below:

- Proper and safe storage of explosives in approved and Licensed Magazine
- Proper security system to prevent theft/ pilferage, unauthorized entry into Magazine area and checking authorized persons to prevent carrying of match box, lights, mobile phones, cigarette or Bidi etc. will be put in place.
- Explosives shall be conveyed in special containers
- Explosives and detonators shall not be carried in the same container
- The holes which have been charged with explosives will not be left unattended till blasting is completed.

**Health Hazards**

Health hazards should be interpreted as being harmful dust and noise which is emitted during surface mining operations. All suitable steps and precautions will be undertaken to ensure minimum health hazard. Provision of use of Personal Protective Equipment (PPE) will be kept.

The PPE shall be of good make and quality, wherever possible ISI certified, suitable for the hazard e.g. a dust respirator fitted with the correct filter to capture the particulate hazardous dust and maintained to recommended standards. As personal protective equipment only affords limited protection it will only be used as a last resort and as an interim arrangement until other steps are taken to reduce the risk of personal injury to an acceptable level.

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Accident at Site

Identifying the hazards that come along with the presence of vehicles at the workplace (e.g.reversing operations, loading) can cause harm if not properly handled. Among some of the factors that may make vehicle accidents more likely are:

- Rough access roads
- Time pressure
- Inadequate brakes (Possibly from lack of maintenance)
- Carelessly parked vehicles (e.g. being parked on a slope without being adequately secured)
- Untrained drivers
- Overturning vehicles

To avoid such instances, it will be ensured that workers shall be trained and involved in the risk management process and tell them to share their experience regarding what to do, to reduce risk.

Transportation

The usual method of transporting minerals from the working face is by trucks / tippers/dumpers. Large earth moving equipments are used for loading /transporting large quantity of mineral from a mine. During transportation of minerals in the mining area, utmost care will be taken by the vehicle operator to avoid any accident with any incoming vehicle by keeping sufficient gap between the two vehicles, keep safe distance from the edge of the mine face, avoid any accident to a worker crossing the haul road and shall maintain low speed. The vehicle operator shall not try to overtake another vehicle.

- Mine road shall be made smooth regularly with a road roller.
- Mine road will be cleaned daily to remove fallen rock/stones for smooth transportation.
- Mine road will be made sufficiently wide to keep two-way traffic.
- Mine roads will be designed as per the specifications given under MMR 1961.
- Regular water sprinkling will be done on mine road and haul road to avoid suspension of dust.
- All transportation within the mine lease area should be carried out directly under the supervision and control of management.
- The vehicles will be maintained in good working condition and checked thoroughly at least once a month by the competent person authorized for the purpose by the management.
- Navigation signs will be provided at each and every turning point up to the main road (wherever required)
- To avoid danger while reversing the vehicles especially at working place/loading points, stopper should be posted to properly guide reversing/spotting operating.
- Only trained drivers will be hired

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**Undertaking submitted affirming:**

- a) Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- b) The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c) If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- d) The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e) One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f) The plantation work will be completed within the first year of operation. Hereafter the same will be maintained up to the Conceptual stage of the Mine.
- g) Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h) All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i) If any tree felling than necessary permission shall be taken from the competent authority.
- j) Slope of the Water bodies to be stabilized using gabion plantation created at the end of life of the mine.
- k) Suitable safety protection measures shall be taken around the water bodies to prevent any human or animals falling in to the water bodies created at the end of life of the mine.
- l) Personal protective equipments such as protecting clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its 109<sup>th</sup> meeting held on 09<sup>th</sup>, 10<sup>th</sup>, 11<sup>th</sup>, 12<sup>th</sup> and 13<sup>th</sup> October, 2023 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its 110<sup>th</sup> meeting held on 27<sup>th</sup>, 28<sup>th</sup> & 29<sup>th</sup> October, 2023 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to "Mansinghpur Stone Mine of M/s Jay Guru Stone Works at Village : Mansinghpur, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.98 Ha)" alongwith the following conditions:

**A. Specific Conditions:**

- 1. This Environmental Clearance is valid subject to the following condition below

That this project has-

- a. Obtained all legal rights to operate at concerned place.
  - b. Complied with all existing concerned laws of the land and
  - c. Complied with the decisions of SFIAA on the issue of Environmental Clearance till date.
2. Trees of not less than 2 M height to be planted equal to twice the area of saplings proposed in Safety zone. This is to be planted in land available near mines and outside safety zone. This will be in addition to plantation in safety zone. Newly planted saplings to be maintained for minimum 3 years with Geo-Tagged photographs.
  3. Dedicated water tanker to be provided for mine. The tanker to be used for spraying water on haul road and for irrigating newly planted saplings only. Sprinkling to be done such that the haul road is kept moistened all the time with Geo-Tagged photographs.
  4. Pre employment Occupational health check up for employees to be done and thereafter at annual interval for PLFT, Audiometry and other required tests. Summary findings of same to submitted along with 6 monthly compliance.
  5. Ensure use of Quality PPEs equivalent not less than 3M make. Records of same to be maintained and submitted with 6 monthly compliance report with Geo-Tagged photographs.
  6. Keep vulnerable areas unmanned. Ensure rotation of duties. Records to be maintained and submitted with 6 monthly compliance report.
  7. Failing of any of terms & conditions mentioned in EC can lead to revocation / cancellation of EC.
  8. Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.
  9. Project Authority will ensure that personal protective equipments such as protective clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnels.
  10. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018, order dated : 11.12.2018 and MoEF & CC O.M. dated : 12.12.2018.
  11. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
  12. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

**B. Statutory Compliance:**

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National Park or Wildlife Sanctuary must have an ESZ of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".
3. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
4. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

*"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".*

5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from Mo.F&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
8. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
9. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under, PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.

10. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
11. The Project Proponent shall follow the mitigation measures provided in MoEF & CC's Office Memorandum No. Z-11013/57/2014-IAJ (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
12. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
13. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
14. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
15. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.Environmentclearance.nic.in](http://www.Environmentclearance.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
16. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of IA Notification, 2006 as amended from time to time.
17. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects: required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.  

PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions
18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
19. All statutory clearances shall be obtained before start of mining operations.

**C. Air quality monitoring and preservation:**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCU1, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
3. Approved devices for dust suppression shall be installed.
4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely : SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

**D. Water quality monitoring and preservation:**

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in



- place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
  3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
  4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
  5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TSS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company.

- The circular No. J- 20012/1/2006-JAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
  7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
  8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
  9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
  10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
  11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
  12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
  13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

**E. Noise and vibration monitoring and prevention:**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.



2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

#### F. Mining Plan:

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.
4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.

5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
8. Dispensary facilities for First Aid shall be provided at site.

**G. Land reclamation:**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

- 7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- 8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

**H. Transportation:**

- 1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry logging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
- 3. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the

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mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

#### I. Green Belt:

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the I.C' granted by the Ministry irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.

#### J. Public hearing and human health issues:

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments

like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.

2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carry out base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet H.O criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office.

MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

**K. Corporate Environment Responsibility (CER):**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (% of Profit / turnover) or at least Rs 1 per ton whichever is higher.
4. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986,as

amended subsequently shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

L. Miscellaneous:

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.
11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.

12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoT & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.



23. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
24. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
25. The Environmental Clearance accorded shall be valid for the period of lease of the mine. The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-  
Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand.

Memo No.- EC/SEIAA/2023-24/2982/2023/347

Ranchi, Date: 02/11/2023

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District - Pakur, Jharkhand.
3. Divisional Forest Officer, Pakur Forest Division, Pakur, Jharkhand.
4. Divisional Forest Officer-cum-Incharge Wildlife Sanctuary, Udhwa (Sahibganj), Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003.
6. Integrated Regional Office, Ranchi, Ministry of Environment, Forest and Climate Change, 2<sup>nd</sup> Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand - 834002.
7. District Mining Officer, Pakur, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.

Member Secretary  
State Level Environment Impact  
Assessment Authority, Jharkhand  
Validity unknown

Digitally signed by: Smt Ashok Kumar,  
IPF  
Designation: Member Secretary  
Date and Time: 14/29/2023 4:56:04 PM

STAMP

Before, The National Green Tribunal  
Eastern Zone Bench, Kolkata

VAKALATNAMA FOR R. No. 14

O.A

Case No. 103 of

20.25/EZ

Mahendra Prakash Soren .....Petitioner (S)/  
Appellant (S)

Versus

State of Jharkhand Govt. ....Opp Party (ies)/  
Respondent (S)

Swati Panigrahy  
Member Secretary  
State Level Environmental Impact Assessment Authority  
Jharkhand

Know all men by these present that by this Vakalatnama I/We  
Do hereby in the state level Environment Impact Assesment Authority, Jharkhand.  
Appoint the advocates noted below in the margin or any of them as my/our lawful  
advocate in the above mentioned case for appearing in conduction and arguing the  
same, for depositing or withdrawing any money in connection therewith for putting  
in papers, petition etc on my/our behalf for filling or taking back any document, or  
withdrawing suit or appeal with permission to institute fresh suit etc. and make  
compromise and for referring the case to arbitration and for doing all act that be  
necessary to be done in connection with the said case. I/We further say that any  
Vakalatnama shall be considered as my/our true and lawful act.

- Mr. Ashok Prasad, Advocate
- Mr. BHANU KUMAR, advocate
- Mr.

To be above effect we execute this Vakalatnama

Date 19/12/20 20.25.....

Received Vakalatnama from the executant / through R. No. 14  
.....and accepted on satisfaction.

1  
Bhramu Kumar, Adv  
E. no. 5 2874103  
Block Lophy, Tagore hill,  
Kand. near Kandi, Kandi  
637008.

Ashok Prasad

(ASHOK PRASAD)

Advocate

Enrolment No. WB/303/2003

D - 17B, Tagore Park

Kolkata - 700039